

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 432 of 2023)

IN THE MATTER OF:

Radhey Shyam Sehara

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

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ANUBHAV ANAND ARON, ABHINAV ANAND

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Place: New Delhi

Date: 02/04/2024

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IN THE MATTER OF:

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..... Respondents

**REPLY/RESPONSE FILED BY THE RESPONDENT NO.6
i.e. M/S AMBEY KAPADA UDYOG (M/S AMBEY
PROCESSORS).**

MOST RESPECTFULLY SHEWETH:

1. That the answering Respondent i.e. M/s Ambey Kapada Udyog (M/s Ambey Processors), the Respondent No.6 in the captioned Original Application being O.A. No. 432 of 2023, is filing present Reply/Response through Sh. Santosh Parikh, who, being the director of the Respondent No.6, is duly authorized to sign & verify this present Reply/Response, to file documents, to sign Vakalatnama, to depose before this Hon'ble Tribunal and to do all such other act (s) as may be necessary for this present Reply/Response.
2. That the Applicant i.e. Sh. Radhey Shyam Sehara is the national chairman of Paryavaran Kranti Sena having its office at: 27S, Takiya Kavaladah, Surajkund, Gorakhnath, Gorakhpur (U.P.). That the Applicant, vide a Letter dated 23.03.2023, sent a complaint to this Hon'ble Tribunal regarding pollution of River Aami near village panchayat Adilapar Bhansar, Block – Piprauli, Gorakhpur due to discharge of untreated

industrial effluent from industries situated in GIDA, Sahjanwa, Gorakhpur, thereby requesting this Hon'ble Tribunal to take severe action against the polluting industries.

3. That this Hon'ble Tribunal, vide its Order dated 01.08.2023, treated and registered the said Letter dated 23.03.2023 as Original Application being O.A. No. 432 of 2023 titled as "Radhey Shyam Sehara Vs, State of Uttar Pradesh & Ors." and directed to constitute a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPCB) and District Magistrate (DM), Gorakhpur to verify the factual position and take remedial action.
4. That in compliance to the said Order dated 01.08.2023 passed by this Hon'ble Tribunal, a Joint Committee was constituted comprising of A.D.M., Gorakhpur City and Sh. Anil Kumar Sharma, Regional Officer, UPPCB, Gorakhpur. That the said Committee inspected the units of the answering Respondent on 10.08.2023 and a Joint Inspection Report dated 10.10.2023 was filed by the said Joint Committee before this Hon'ble Tribunal, which is available on the website of this Hon'ble Tribunal.
5. **Analysis of the Joint Inspection Report dated 10.10.2023:**
 - (a) That the discussion with respect to the answering Respondent is contained from Page No.5 to Page No.7 of the said Joint Inspection Report dated 10.10.2023.
 - (b) That a perusal of the said Joint Inspection Report dated 10.10.2023 shows that the answering Respondent is a compliant unit and is operating its units with all the

necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time to time by the statutory authorities and is following all the law which are necessary to operate the industry.

- (c) That further perusal of the said Joint Inspection Report dated 10.10.2023 shows that the answering Respondent has installed and is operating all the necessary equipments i.e. two separate ETPs for both its units, necessary flowmeters, required OCEMS etc as required by law.
- (d) That further during the inspection of the answering Respondent on 10.08.2023, the said Joint Committee collected waste water samples from both the ETPs of the answering Respondent and sent the said waste water samples to the Central Laboratory, UPPCB, Lucknow for thorough analysis. That the analysis of the said waste water samples shows that all the parameters of the said waste water samples were within the prescribed limits.
- (e) That as such the said Joint Committee has observed in its said Joint Inspection Report dated 10.10.2023 that the parameters of the final common treated water discharged in GIDA drain was found within the norms of the standards stipulated by CPCB. That further said Joint Committee has also observed in its said Joint Inspection Report dated 10.10.2023 that any bye pass system for discharge of untreated effluent was not found maintained in the units of the answering Respondent.

6. That, thereafter, this Hon'ble Tribunal, vide its Order dated 13.10.2023 seek response from the Respondents including the answering Respondent. That in compliance of the Order dated 13.10.2023, the answering Respondent is filing this present Reply /Response.

Submissions of the answering Respondent:

7. That the answering Respondent is a textile dyeing and processing unit established in the year 1995. That the answering Respondent uses polyester /viscose gray cloth, dyes and dyeing chemicals as raw materials. That the answering Respondent has two units one situated at: FL-2, Sector-13, GIDA, Sahjanwa Road, Gorakhpur (U.P.) and other at: FL-3, Sector-13, GIDA, Sahjanwa Road, Gorakhpur (U.P.).
8. That the answering Respondent has installed Jets and Jigger machines for dyeing of polyester /viscose gray cloth in both its units. That the answering Respondent has also installed decadising, calendering and folding machines for processing of the dyed cloths in both its units. Detailed Flow-chart of Dyeing & Processing of polyester /viscose gray cloth is annexed as **Annexure: R6/1.**
9. That the answering Respondent has been registered as MSME unit by the Department of Industry, Government of Uttar Pradesh. True copy of the MSME Registration Certificate of the answering Respondent is annexed as **Annexure: R6/2.**

10. That the answering Respondent has two borewells in each of its units [total four borewells] for meeting its water requirements. That the answering Respondent have No-Objection Certificates (NOCs) for all four bore-wells issued by the Ground Water Department, Uttar Pradesh. True copies of No-Objection Certificates (NOCs) issued by the Ground Water Department, Uttar Pradesh are collectively annexed as **Annexure: R6/3 (Colly)**.

11. That the answering Respondent has obtained Consent to Operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981. True copy of the Consent to Operate (CTO) issued by the UPPCB is annexed as **Annexure: R6/4**.

12. That the answering Respondent has also obtained authorization under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for the UPPCB. True copy of the authorization under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 is annexed as **Annexure: R6/5**.

13. That the answering Respondent is duly complying with the conditions imposed in the aforesaid Consent to Operate (CTO) as well as imposed in the aforesaid authorization under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 issued by the UPPCB.

14. That in the industry of the answering Respondent, generation of domestic effluent takes place from water used in domestic purposes such as bathing, cloth washing and toilet flushing etc. That the answering Respondent has installed septic tank and soak pit for the treatment and disposal of the domestic effluent which is an approved method for the treatment and disposal of less quantity domestic effluent. That as per the Consent to Operate (CTO) issued by U.P. Pollution Control Board to the answering Respondent, the consented Domestic effluent quantity is 13 KLD.

15. That in the industry of the answering Respondent, the generation of industrial effluent takes place from scouring, dyeing, washing process and boiler blow down etc. That as per the Consent to Operate (CTO) issued by U.P. Pollution Control Board to the answering Respondent, the consented industrial effluent quantity is 500KLD.

16. That the answering Respondent is treating its industrial effluent through Effluent Treatment Plant (ETP). That the answering Respondent has two separate ETPs for each of its units. That the installed capacity of the ETP installed in campus-I (FL-2) is 500KLD while present flow of effluent is approximately 200 KLD and the capacity of the ETP installed in campus-II (FL-3) is 1000KLD while present flow of effluent is approximately 300 KLD. That the ETP installed in both the campuses are based on Activated Sludge Process (ASP).

17. That both the installed ETPs consists of primary, secondary and tertiary treatment units. That the ETPs installed in the units undertakes physical, chemical and biological treatment processes. That the ETPs installed in the both the units of the answering Respondent consists of – bar screen, pH correction tank, alum dosing tank, oil & grease trap, effluent collection tank, equalization tank, lime dosing tank, poly dosing tank, reaction tank (1 & 2), settling tank, Primary Clarifier, Nutrient Dosing Tanks, Aeration Tank, Secondary Clarifier, Multi-Grade Filter, Activated Carbon Filter, sludge collection tank and filter press. Process Flow Diagram of the Effluent Treatment Plant (ETP) of the answering Respondent is annexed as **Annexure: R6/6**.

18. That the effluent generated from production processes and utilities is first of all passed through bar screen for the removal of coarse floating materials. That after that effluent is passed through pH correction tank and then passed through oil & grease trap for removal of oil and grease present in the effluent. That thereafter the effluent is passed through reaction tanks for removal of impurities present in the effluent in suspension, dissolved and colloidal forms through coagulation. That thereafter, the effluent is sent to the sedimentation tank and primary clarifier for solid separation through solid – liquid separation process. That the sludge recovered from the sedimentation tank and primary clarifier is sent to the sludge collection tank. That thereafter approximately 40 – 50% of primarily physically and chemically treated effluent is passed through MGF & ACF. That the effluent coming out from the outlet of ACF is

recycled into dyeing process. That the waste water generated from the backwash of MGF & ACF is sent to influent drain. That rest effluent coming out from primary clarifier is sent to the aeration tank for organic load removal present in effluent. That thereafter the effluent is sent to the secondary clarifier for solid separation through solid – liquid separation process. That part of the separated secondary sludge is recycled to aeration tank for maintaining active biomass in the aeration tank required for degradation of organic load and rest sludge is sent to the sludge collection tank. That thereafter supernatant of secondary clarifier is collected into effluent collection tank from where it is fed to MGF for removal of suspended solids. That thereafter the effluent is sent to ACF for removal of traces of colour present in effluent. That waste water generated from the backwash of MGF & ACF is sent to influent drain. That from the outlet of ACF, a part of the treated effluent is recycled into process and utilities and the remaining effluent is discharged into GIDA industrial drain which meets Sariya Nala and Sariya Nala ultimately discharges into Aami River at a distance of approximately 5.0 Kms away from the answering Respondent.

19. That the sludge collected into the sludge collection tank is then fed to the filter press for drying and dewatering. That the dewatered sludge is collected in HDPE bags and sent to the storage rooms from where it is sent to TSDF. That the filtrate of the filter press is sent to influent drain of the ETP. That the answering Respondent has installed flow meter at the inlet as well as outlet of both its ETPs. Photographs of the ETP units of the answering Respondent and electromagnetic flowmeters

installed at the inlet as well as outlet of both the ETPs of the answering Respondent are collectively annexed as **Annexure: R6/7 (Colly)**.

20. That the answering Respondent has installed Online Monitoring System on the combined outlet of both its ETPs. That the said Online Monitoring System is duly connected to the server of the CPCB. Photograph of the Online Monitoring System is annexed as **Annexure: R6/8**.

21. That the answering Respondent has also installed high resolution PTZ night vision camera at the final outlet drain of the answering Respondent. Photograph of the high resolution PTZ night vision camera is annexed as **Annexure: R6/9**.

22. That in the industry of the answering Respondent, generation of fly ash takes place from burning of fuel in boiler and thermic fluid heater. That in the industry of the answering Respondent, rice husk, which is an agro waste, is used as fuel. That the generation of fly ash from both the campuses (FL-2 & FL-3) of the answering Respondent in the year 2021, 2022 and 2023 and its disposal is given in the table below:

Particulars	Unit	2021	2022	2023
Fuel Burnt	MT	17400	14808	19824
Fly ash generated	MT	2610	2257	2974
Method of disposal	—	Filling of industrial plot	Filling of industrial plot	Filling of industrial plot
Geo-coordinates of disposal site	—	Latitude 26.74391	Latitude 26.7437	Latitude 26.74066
		Longitude 83.22988	Longitude 83.22823	Longitude 83.23291

23. That the fly ash Generated from the answering Respondent in the year 2021, 2022 and 2023 has been disposed of in a scientific manner for filling of industrial plots situated in GIDA Industrial Area. That the transportation of the fly ash from industry to disposal site is being done through closed vehicles. That water spraying on the fly ash is being done after unloading of ash carrying vehicle for the control of fugitive emission.

24. That the details of the main source of air pollution, their capacity, fuel used, Air Pollution Control System (APCS) installed at both the units of the answering Respondent is as under:

Unit	Source of air pollution	Capacity	Fuel	APCS installed	Stack Height
1	(i) Boiler 01 no.	6 TPH	Rice Husk	Cyclone Type Dust Collector	Common Stack of height 30.5 meter
	(ii) Thermic Fluid Heater	15 Lac Kilo Calorie	Rice Husk	Cyclone Type Dust Collector	
2	(i) Boiler 01 no.	3 TPH	Rice Husk	Cyclone Type Dust Collector	Common Stack of height 30.0 meter
	(ii) Thermic Fluid Heater	15 Lac Kilo Calorie	Rice Husk	Cyclone Type Dust Collector	

Photographs of the Air Pollution Control System (APCS) installed at both the units of the answering Respondent are collectively annexed as **Annexure: R6/10 (Colly)**.

Submissions with respect to the queries raised by this Hon'ble Tribunal in Para No.3 of its Order dated 13.10.2023:

25. **Environmental Clearance (EC):** That the answering Respondent is a Textile Dyeing & Processing industry and is not covered in Schedule – I of EIA Notification, 2006 and, therefore, there is no requirement of obtaining Environmental

Clearance (EC) by the answering Respondent. That, however, the answering Respondent had obtained Consent to Establish (CTE) from the UPPCB before installing its units.

26. **Compliance with respect to CTE & CTO conditions:** That the answering Respondent was established its unit in the year 1995 after obtaining prior CTE from UPPCB and the answering Respondent duly complied with all the conditions mentioned in its CTE. That the answering Respondent is regularly obtaining CTO from the UPPCB since its inception. That the answering Respondent is duly complying the conditions imposed in the CTO issued by the UPPCB.
27. **Plantation /Green Belt:** That the total plot area of both the units /campuses of the answering Respondent is approximately 6.0 acres. That the answering Respondent has developed green belt in the open area within the premises and also made plantation outside the premises of the answering Respondent in the nearby Village – Sihapar, Tehsil – Sahjanwa, District-Gorakhpur (U.P.) in consultation with the UPPCB. That the total plantation /green belt developed by the answering Respondent is approximately 7200 Square Meter.
28. That the details of the total number of trees planted, total area covered and details of species of trees in the Green Belt developed by the answering Respondent is given in the table below:

Location of Plantation	Latitude & Longitude of Plantation Site	Area of Plantation (Square Meter)	Local Name of Species of Tree & Number
Inside Industry Premises	(i) Lat 26.74524	1350	1.Mahogani - 43

	Long 83.2356		2. Ukalyptus - 05
	(ii)Lat 26.74534 Long 83.23564	1188	1. Sagaun - 45
	(iii)Lat 26.74541 Long 83.23563	250	1. Neem-02 2. Ashok-32 3. Sagaun-01 4. Gurhal-11 5. Bael-01 6. Mango-01 7. Phycus-07 8. Harsingar-02
	(iv)Lat 26.74557 Long 83.23588	65	1. Phycus-08
	(v)Lat 26.74527 Long 83.23573	175	1. Neem-01 2. Mango-01 3. Mahogani-13 4. Sagaun-02 5. Kaner-01 6. Phycus-09 7. Chitwan-02
	(vi)Lat 26.74571 Long 83.2360	75	1. Ashok-09 2. Phycus-01 3. Chadani-01
	(vii)Lat 26.7454 Long 83.23593	72	1. Mahogani-12
Outside Industry Premises (Village- Sihapar, Tehsil- Sahjanwa, District- Gorakhpur)	(i)Lat 26.76317 Long 83.17579	2550	1. Sagaun-142 2. Jamun-02 3. Sheesham-03 4. Kachnar-02 5. Neem-01 6. Aawla-02 7. Amrood-01 8. Mango-05 9. Harsingar-01
	(ii)Lat 26.76185 Long 83.16982	1475	1. Sagaun-195 2. Neem-01 3. Lichi-01 4. Bael-01 5. Pakar-01 6. Ukalyptus-08 7. Mango-04
	Total	7200	Total No. of Trees Planted - 580

Photographs of the plantation /green belt developed by the answering Respondent are collectively annexed as **Annexure: R6/11 (Colly)**.

29. **CSR /CER Activities:**

(a) **CSR Activities:** That as per the balance sheet for the financial year 2022 – 23 of the answering Respondent, the net worth of the answering Respondent's unit is less than 500 crores, turnover is less than 1000 crores and net profit in the preceding three financial years is less than 5.0 crores. That, therefore, the answering Respondent does not fall within the domain of CSR. True copy of the balance sheet of three consecutive financial years and financial year 2022 – 23 are collectively annexed as **Annexure: R6/12 (Colly)**.

(b) **CER Activities:** That the answering Respondent has installed two ETPs (one for each unit), 04 Nos. of cyclone type dust collector (02 Nos. of cyclone type dust collector – one each for boilers and thermopack in each unit), 02 Nos. of stack for flue gas emission (one stack in each unit), electromagnetic flow meter at the inlet and outlet of both the ETPs, 01 No. of Online Monitoring System at combined outlet of both ETPs, 01 No. of PTZ Night Vision Camera at the final outlet of the answering Respondent. That apart from the above, the answering Respondent has installed roof top rain water harvesting system in both its units. That the answering Respondent has also installed rain water recharging system in natural ponds in nearby villages such as Judian and Sihapar etc. Photographs of the Rain Water Recharging System installed by the answering Respondent are collectively annexed as **Annexure: R6/13 (Colly)**. That the answering Respondent has developed green belt within

its premises and making plantation every year as per the directions of UPPCB. That the answering Respondent is spending approximately Rs.5,00,000/- to Rs.6,00,000/- per annum in the maintenance of the roof top rain water harvesting system, rain water recharge system and plantation. That as per the balance sheet of the answering Respondent, the answering Respondent is spending approximately Rs.29,00,000/- to Rs.30,00,000/- in every financial year on the operation and maintenance of the ETPs and APCS installed in the industry.

30. **Generation and Disposal of Fly Ash:** That the details of the generation and disposal of the Fly Ash by both the units of the answering Respondent from October, 2023 to December, 2023 is given in the table below:

Particular of Source	Type of Fuel used	Oct, 23			Nov, 23			Dec, 23		
		Fuel Used (MT)	Ash Gen. (MT)	Ash Disp. (MT)	Fuel Used (MT)	Ash Gen. (MT)	Ash Disp. (MT)	Fuel Used (MT)	Ash Gen. (MT)	Ash Disp. (MT)
Boiler	Rice Husk	750	112.5	112.5	638	95.7	95.7	840	126	126
Thermopack	Rice Husk	700	105	105	616	92.4	92.4	812	121.8	121.8
Total		1450	217.5	217.5	1254	188.1	188.1	1652	247.8	247.8

That from the above table, it is clear that the ash generation between October, 2023 to December, 2023 of the answering Respondent is 217.2 MT, 188.1 MT and 247.8 MT respectively and the whole generated ash was being disposed off in a scientific manner in filling of low lying industrial plots situated in GIDA.

31. **Quality of water qua presence of heavy metals:** That the answering Respondent collected ground water samples from

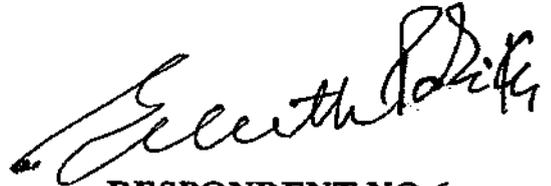
the borewells situated within the premises of the answering Respondent, samples of untreated effluent and samples of treated effluent of 09.01.2024 and send the said samples to the MOEF & CC, Govt. of India approved laboratory i.e. M/s Environmental and Technical Research Centre, 2/261 Vishwas Khand, Gomti Nagar, Lucknow for thorough analysis. That as per the analysis report of the said samples, the values of all the water polluting parameters for discharge from a textile industry notified by MOEF & CC, Govt. of India were found within the prescribed limits and heavy metals were not detected in the said samples. True copy of the Analysis Report issued by M/s Environmental and Technical Research Centre, Lucknow is annexed as **Annexure: R6/14**.

32. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.
33. That in the light of the submissions made by the answering Respondent hereinabove and also in the light of the fact that the answering Respondent is a compliant unit and is following all the environmental norms, the said Original Application No. 432 of 2023 may be closed as far as it is concerned /related to the answering Respondent.

PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the Original Application being O.A. No.432/2023 titled as "Radhey Shyam Sehara Vs. State of Uttar Pradesh &Ors." filed by the Applicant in as far as it is related with the answering Respondent;
- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.



RESPONDENT NO.6

THROUGH



AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)
ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for Greater Noida No.6)

A-901, SPANINGOORABO94286074
Greater Noida (West), U.P. - 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: New Delhi
Date: 02/04/2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**



(Original Application No. 432 of 2023)

IN THE MATTER OF:

Radhey Shyam Sharma

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

AFFIDAVIT

1. Santosh Parikh aged about 65 years S/o Sh. Ramdhan Parikh, director of M/s Ambey Kapada Udyog (M/s Ambey Processors) having its Unit at: FL-2 & FL-3, Sector-13, GIDA, Sahjanwa Road, Gorakhpur (U.P.) (the Respondent No.6 herein) do hereby solemnly affirm state as under:-

1. That I am the director of M/s Ambey Kapada Udyog (M/s Ambey Processors) (the Respondent No.6 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.



Greenish Parikh
DEPONENT

VERIFICATION:

Verified at _____ on this day of _____ 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

Attested the Signature of the Dependent
Santosh Parikh
Who declares that the contents of the above affidavit are true and correct to the best of his knowledge and belief.
Before me on 11-12-24 at 02/04/24
A.K. Srivastava
Notary Public, Sahjanwa

Guido
02/4/24

Greenish Parikh
DEPONENT *Subscribed by*

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd
FL-2, FL-3, Sector-13, GIDA
Gorakhpur-273209
GSTIN-09AABCS42465173

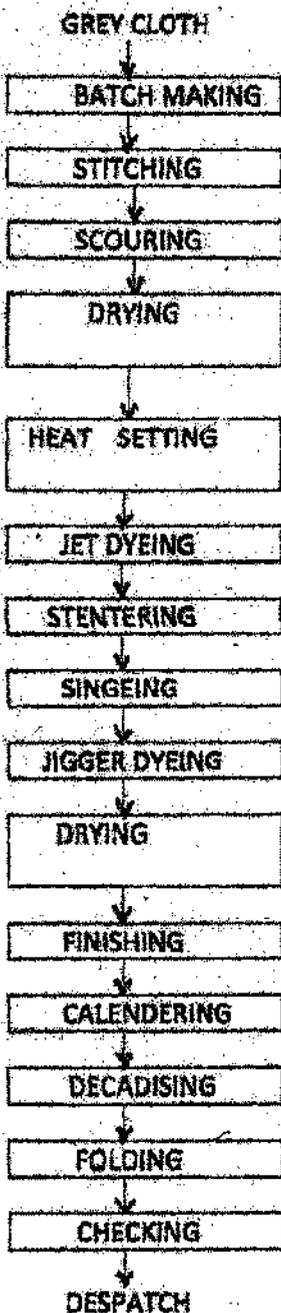
2/4/24

ANNEXURE: R6/1

18

M/S AMBEY PROCESSORS, PLOT NO. FL - 2 & 3, SECTOR - 13, GIDA, GORAKHPUR

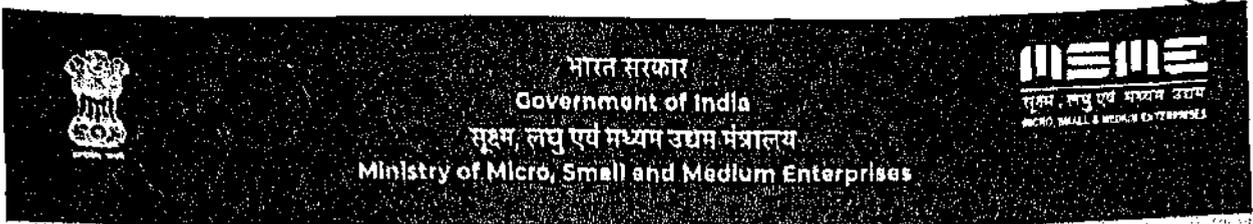
PRODUCTION PROCESS FLOW CHART



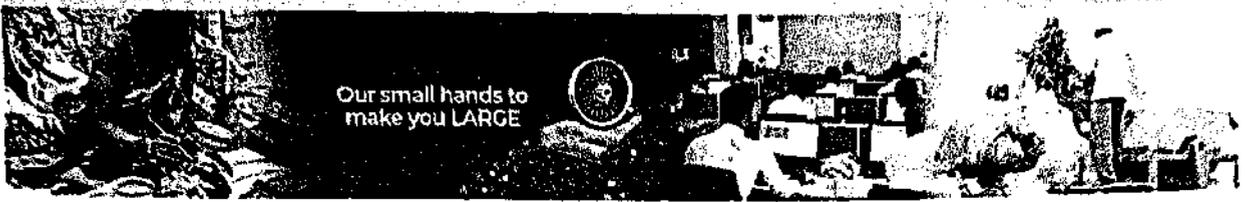
AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Santhi Kishore
Director/ General Manager

Santhi Kishore
AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)
FL-2, Sector-13, GIDA
Gorakhpur-273209



UDYAM REGISTRATION CERTIFICATE



UDYAM REGISTRATION NUMBER
NAME OF ENTERPRISE
TYPE OF ENTERPRISE
MAJOR ACTIVITY

UDYAM-UP-32-0011471
M/S- AMBEY PROCESSORS (A UNIT OF SHREE RADHA SERVICES (P) LTD.) DIRECTOR- SANTOSH PARIKH.
MICRO
SERVICES
GENERAL

SOCIAL CATEGORY OF ENTREPRENEUR

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	M/S- AMBEY PROCESSORS (A UNIT OF SHREE RADHA SERVICES (P) LTD.)

OFFICIAL ADDRESS OF ENTERPRISE

Flak/Door/Block No.	P. NO-FL-2 & F	Name of Premises/ Building	SECTOR -13, GIDA
Village/Town	SAHJANWA	Block	SAHJANWA
Road/Street/Lane	SAHJANWA ROAD	City	SAHJANWA
State	UTTAR PRADESH	District	GORAKHPUR, Pin 273209
Mobile	9415212945	Email:	ambeyprocessors95@gmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

03/02/2010

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

03/02/2010

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	13 - Manufacture of textiles	1313 - Finishing of textiles	13131 - Finishing of cotton and blended cotton textiles.	Manufacturing
1	13 - Manufacture of textiles	1313 - Finishing of textiles	13134 - Finishing of man-made and blended man-made textiles.	Manufacturing
3	13 - Manufacture of textiles	1313 - Finishing of textiles	13135 - Activity related to screen printing	Manufacturing

DATE OF UDYAM REGISTRATION

12/01/2022

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.
 Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing: 17/01/2022

For any assistance, you may contact:

1. District Industries Centre: GORAKHPUR (UTTAR PRADESH)
2. MSME-DI: KANPUR (UTTAR PRADESH)

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AMBEY PROCESSORS
 (A Unit of Shree Radha Services Pvt. Ltd.)
Santosh Parikh
 Director/ General Manager



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

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ANNEXURE: R6/3 (lolly)

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC031685

VALID FROM 12/08/2021 TO 11/08/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202106000400

Name of the Owner	BHRIGU NATH PANDEY	Company Name केपनी का नाम	AMBEY PROCESSORS A UNIT OF SHRI RADHA SERVICES P Lt
Designation पद	Supervisor	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	PLOT No. FL-02 SECTOR 13, GIDA, GORAKHPUR	Application No.	GRKP0621NIN0008
Address of the Applicant	PLOT No. FL-02 SECTOR 13, GIDA, SAHJANWA, GORAKHPUR U.P.	Specimen Signature	
Date of Submission	17/06/2021		

Location Particulars

District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	LAND DETAILS ENCLOSED.	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED.

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	24/05/1995		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Centrifugal	H.P. of the Pump	10.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (In Case of Electric Pump)		30/06/2005	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	100.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:	109500	Recharge Required	0.00

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)
[Signature]
Director/ General Manager

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)
Smruti Kalita
Director/ General Manager

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :27/09/2021

Place:Gorakhpur

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: N0C045315

VALID FROM 31/07/2021 TO 30/07/2026

Name of the Applicant	BHRIGU NATH PANDEY		
Address of the Applicant:	PLOT No. FL-02 SECTOR 13, GIDA, SAHJANWA, GORAKHPUR U.P.		
Company Name:	AMBEY PROCESSORS A UNIT OF SHRI RADHA SERVICES P LT	Company Address	PLOT No. FL-02 SECTOR 13, GIDA, GORAKHPUR
Serial No. of Application Form	GRKP0621NIN0007	Date of Submission	18/06/2021
Specimen Signature of the User:			
Location particulars:			
District	Gorakhpur	Block	SAHJANWA
Plot No.	LAND DETAILS ENCLOSED.		
Municipality/Corporation	No	Ward No.	LAND DETAILS ENCLOSED.
Holding No.	LAND DETAILS ENCLOSED.		
Rate of Withdrawal (m³/hr.)	100.00	Date of Energization (in Case of Electric Pump)	30/06/2005
Particular of the Existing Well and Pumping Device			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	18.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Centrifugal
H.P. of the Pump:	10.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m³/hr.):	100.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:	109500	Recharge Required:	0.00

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such Industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council. .
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :02/02/2022

Place:Gorakhpur

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

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Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC047204

VALID FROM 19/07/2023 TO 18/07/2028

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202307000410

Name of the Owner	SANTOSH PARIKH	Company Name	AMBEY PROCESSORS A UNIT OF SHRI RADHA SERVICES P L
Designation पद	General Manager	कंपनी का नाम	AMBEY PROCESSORS A UNIT OF SHRI RADHA SERVICES P L
Company Address कंपनी का पता	Plot No. FL 2 & 3 Sector 13, GIDA Gorakhpur	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	PLOT No. FL-02 , 03, SECTOR 13, GIDA Industrial Area, Village Junan Khas, Tehsil Sahjanwa, District Gorakhpur , U.P.	Application No.	GRKP0723NIN0050
Date of Submission	10/07/2023	Specimen Signature	
Location Particulars			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	Land document attached.	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	11/07/2023		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	68.58
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	7.50
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	70.00
Date of Energization (In Case of Electric Pump)			11/07/2023
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	70.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:	138600.00	Recharge Required	58095.00

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)
Santosh Parikh
Director General Manager

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

- Holder of this NOC is hereby directed to assure annual recharge of 58095.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

SPECIFIC CONDITIONS:

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :21/11/2023

Place:Gorakhpur

This certificate is electronically generated and does not require digital signature

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt.(Ltd.)

Director/ General Manager



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC045167

VALID FROM 19/07/2023 TO 18/07/2028

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202307000411

Name of the Owner	SANTOSH PARIKH	Company Name	AMBEY PROCESSORS A UNIT OF SHRI RADHA SERVICES P Lt
Designation पद	General Manager	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	Plot No. FL 2 & 3 Sector 13, GIDA Gorakhpur	Application No.	GRKP0723NIN0049
Address of the Applicant	Plot No. FL-02, 03, SECTOR 13, GIDA Industrial Area, Village Jurian Khas, Tehsil Sahjanwa, District Gorakhpur, U.P.	Specimen Signature	
Date of Submission	10/07/2023		
Location Particulars			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	Land document attached.	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	11/07/2023		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	68.58
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	7.50
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	70.00
Date of Energization (In Case of Electric Pump)			11/07/2023
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	70.00	Maximum Allowable Running Hours Per Day:	2.60
Maximum Allowable Annual Extraction of Ground Water:	50060.00	Recharge Required	18825.00

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

- Holder of this NOC is hereby directed to assure annual recharge of 18825.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

SPECIFIC CONDITIONS:

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharat/ certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :21/11/2023

Place:Gorakhpur

This certificate is electronically generated and does not require digital signature

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

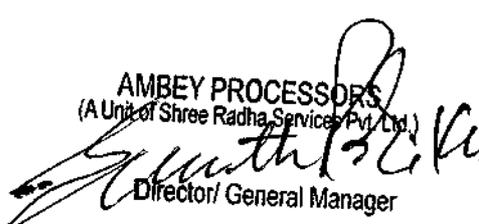

Director/ General Manager



PHOTO : ELECTROMAGNETIC FLOWMETER INSTALLED ON BOREWELL
AT FL-02 [CAMPUS - 01]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Syenthia Polity
Director/ General Manager



PHOTO : ELECTROMAGNETIC FLOWMETER INSTALLED ON
BORENELL AT FL-03 [CAMPUS-02]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

[Handwritten Signature]
Director/ General Manager



39
ANNEXURE: R 6/4

34

UTTAR PRADESH POLLUTION CONTROL BOARD

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
146686/UPPCB/Gorakhpur(UPPCBRO)/CTO/wa
ter/GORAKHPUR/2021

Dated : 25/04/2022

To ,

Shri AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd,
M/s AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd.
PLOT No. FL-02 and FL-3 SECTOR 13, GIDA, SAHJANWA, GORAKHPUR

U.P.,GORAKHPUR,1

GORAKHPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd.

Reference Application No :14636635

Dated :25/04/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd. is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RAM KUMAR

SINGH

Chief Environmental Officer, Circle-6

Enclosed : As above
(condition of consent):

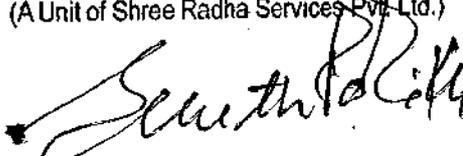
Copy to: Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAM KUMAR

SINGH

Chief Environmental Officer, Circle-6

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)


Director/ General Manager

Annexure to Consent issued to M/s.AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd. vide

Consent Order No. 14636635/ Water

Dated : 25/04/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyed Grey Cloths 32 TPD.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	13 KLD	Septic Tank
2	Industrial	500 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E(P)A Rules, 1986
2	BOD	As per E(P)A Rules, 1986
3	COD	As per E(P)A Rules, 1986
4	Oil & Grease	As per E(P)A Rules, 1986
5	Quantity of Discharge	13 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E(P)A Rules, 1986
2	BOD	As per E(P)A Rules, 1986
3	COD	As per E(P)A Rules, 1986
4	Oil & Grease	As per E(P)A Rules, 1986
5	Quantity of Discharge	500 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

[Signature]

Director/ General Manager

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)


Director/ General Manager

1. This consent is valid for production of Dyed Grey Cloths 32 TPD maximum using raw material Grey Cloths, Dyes and Chemicals.
2. The industry shall submit the Environmental Compensation (EC) of Rs. 10000/- within 07 days from the issuance of this CTO which was imposed vide UPPCB letter no. H 74756/C-6/water/70/GKP/2022 dated 25.04.2022.
3. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
4. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
5. The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
6. The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
7. The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2021 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
8. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
9. The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
10. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
11. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
12. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
13. The industry shall submit the copy of Certificate of Registration in compliance of the section no. 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act No-13 of 2019) for existing users of ground water in notified areas within six months failing which this CTO shall stand automatically revoked.
14. The industry shall do standard operating process (SOP) for ETP operation, maintenance and for chemical spillage.
15. The industry shall install roof top rain water harvesting system within 02 months.
16. The consumption of electricity, nutrient and chemicals in operation of ETP must record on logbook regularly.
17. Industry shall submit analysis report of treated effluent after interval of every three months dully analysed by Board or N.A.B.L. accredited laboratory.
18. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of Certificate for verification of Consent fee payable.
19. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control

AMBEY PROJECTIONS
(A Unit of Shree Radha Services Pvt. Ltd.)

[Signature]
Director/ General Manager

Board, U.P Pollution Control Board and The industry is covered in OA no. 116/2014 Meera Shukla V/s Municipal Corporation Gorakhpur and others.

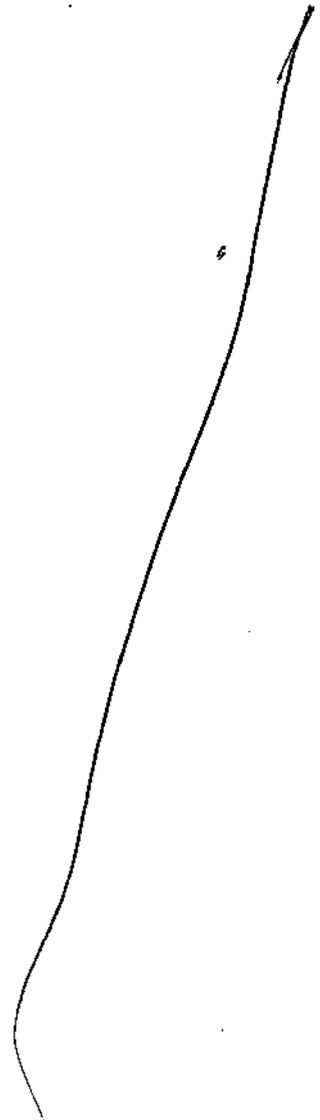
20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

RAM KUMAR SINGH
Chief Environmental Officer, Circle-6

U.P. POLLUTION CONTROL BOARD
OFFICE OF THE CHIEF ENVIRONMENTAL OFFICER, CIRCLE-6
P.O. - 221001, GORAKHPUR, U.P.
TELEPHONE: 2612222, 2612223, 2612224, 2612225
FAX: 2612226, 2612227, 2612228, 2612229
E-MAIL: uppcb@rediffmail.com, uppcb@vsnl.com



AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

[Handwritten Signature]
Director/ General Manager



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
146690/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/202
1

Dated : 25/04/2022

To ,

Shri AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd,
M/s AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd.
PLOT No. FL-02 and FL-3 SECTOR 13, GIDA, SAHJANWA, GORAKHPUR
U.P.,GORAKHPUR,1
GORAKHPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd.

Reference Application No. 14637253

Dated : 25/04/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd.. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
RAM KUMAR
SINGH
Chief Environmental Officer, Circle-6

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAM KUMAR
SINGH
Chief Environmental Officer, Circle-6

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Santhi Kulkarni
Director/ General Manager

Dated : 25/04/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyed Grey Cloths 32 TPD.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	06 TPH Boiler and 15 Lacs Cal/Hr Thermic Fluid Heater	Rice Husk	1	Particulate Matter	As per E(P)A Rules, 1986
2	03 TPH Boiler and 15 Lacs Cal/Hr Thermic Fluid Heater	Rice Husk	2	Particulate Matter	As per E(P)A Rules, 1986
3	600 KVA DG Set	Diesel Oil	3	Sulphur Dioxide	As per E(P)A Rules, 1986
4	500 KVA DG Set	Diesel Oil	4	Sulphur Dioxide	As per E(P)A Rules, 1986
5	140 KVA DG Set	Diesel Oil	5	Sulphur Dioxide	As per E(P)A Rules, 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Particulate Matter	As per E(P)A Rules, 1986
3	3	Sulphur Dioxide	As per E(P)A Rules, 1986
4	4	Sulphur Dioxide	As per E(P)A Rules, 1986
5	5	Sulphur Dioxide	As per E(P)A Rules, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

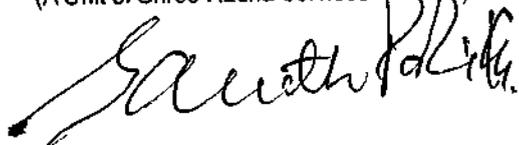

Director/ General Manager

issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)



Director/ General Manager

UTTAR PRADESH POLLUTION CONTROL BOARD
TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 6093/UPPCB/Gorakhpur(UPPCBRO)/HWM/GORAKHPUR/2018 Dated:
15/02/2019

To,

M/s AMBEY PROCESSERS PVT LTD
LF -2, Sector -13, GIDA, Gorakhpur, GORAKHPUR, 273005
Tehsil : Sahjanwa
District : GORAKHPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 6093 and 15/02/2019 .
2. Reference of application (No. and date) 3654130 and 01/12/2018 .
3. Mr SANTOSH PARIKH of M/s AMBEY PROCESSERS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at LF-2, Sector-13, Tehsil-Sahjanwa, GIDA .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat. 35.3 ETP Sludge	Disposal through TSDF	200 kg/day
2	Oil Residue, Cat. 5.2	Burnt in Boiler with Rice husk	0.5 Kg/day

1. The authorization shall be valid for a period of 20/02/2024 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

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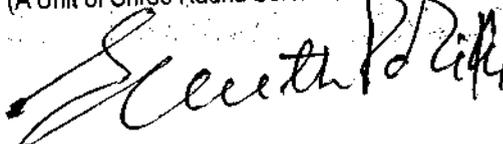
Geetha Politi
Director/ General Manager

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1. The authorization shall be valid for a period of Five Years from the date of issue, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. The authorized person/agency shall not receive, collect, or store any hazardous waste from any

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)



Director/ General Manager

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unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

9. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule - 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

10. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

11. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

12. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

13. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

14. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

15. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1, 2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

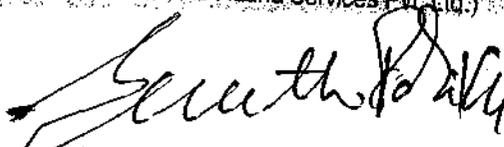
16. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

17. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.

18. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act, 1986.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)


General Manager

20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.

23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

24. The industry shall submit balance fee Rupees 40000/- within 15 days.

(Authorized Signatory)

PRAMOD KUMAR
AGARWAL
UTTAR PRADESH POLLUTION CONTROL BOARD

Digitally signed by PRAMOD
KUMAR AGARWAL

Copy to: To the Regional Officer, U.P.Pollution Control Board, Gorakhpur for information and necessary action .

PRAMOD KUMAR
AGARWAL
CEO/EE, I/C Circle

Digitally signed by PRAMOD
KUMAR AGARWAL

Date: 2019.02.19 15:11:59 +05'30'

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

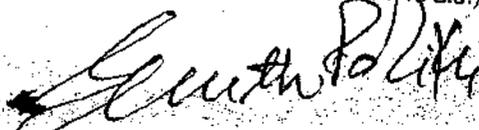

Director/ General Manager



PHOTO : EQUALIZATION TANK -01 INSTALLED AL FL-02 [CAMPUS-01]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHTO ; EQUALIZATION TANK-02 INSTALLED AT FL-2 [CAMPUS-01]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO : REACTION TANKS & SETTLING TANK INSTALLED AT
FL-02 [CAMPUS-01]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO ; PRIMARY CLARIFIER INSTALLED AL FL-02 [CAMPUS-01]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Santhosh

Director/ General Manager



PHOTO : AIR BLOWER INSTALLED AT FL-02 [CAMPUS-01]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO : AERATION TANK INSTALLED AT FL-02 [CAMPUS -01]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO ; SECONDARY CLARIFIER INSTALLED AT FL-02 [CAMPUS-01]

AMBHEY PROCESSORS
A Unit of Shree Radha Services Pvt. Ltd.

Director/ General Manager



PHOTO ; MGF & ACF INSTALLED AT FL-02 [CAMPUS-01]

AMBEY PROCESSORS
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Director/ General Manager



PHOTO : SLUDGE TANK-01 INSTALLED AT FL-02 [CAMPUS-01]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO ; SLUDGE TANK-02 INSTALLED AT FL-02 [CAMPUS-01]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO : FILTER PRESS -01 INSTALLED AT FL-02 [CAMPUS-01]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

A handwritten signature in black ink, appearing to read "Senthil Kumar", is written over the printed name.

Director/ General Manager



PHOTO ; FILTER PRESS-02 INSTALLED AT FL-02 [CAMPUS-01]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt Ltd)

Smrithi R. K. K.

Director/ General Manager



PHOTO ; ELECTROMAGNETIC FLOWMETER-01 INSTALLED AT INLET OF
ETP INSTALLED AT FL-02 [CAMPUS -01]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Santhosh K

Director/ General Manager

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(A Unit of Shree Radha Services Pvt. Ltd.)

[Signature]
Director/ General Manager

PHOTO : ELECTROMAGNETIC FLOWMETER-02 INSTALLED AT INLET OF ETP INSTALLED AT FL-02 [CAMPUS-01]



PHOTO : ELECTROMAGNETIC FLOWMETER INSTALLED AT FINAL
OUTLET OF ETP INSTALLED AT FL-02 [CAMPUS-01]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Sheethal K. Patil

Director/ General Manager

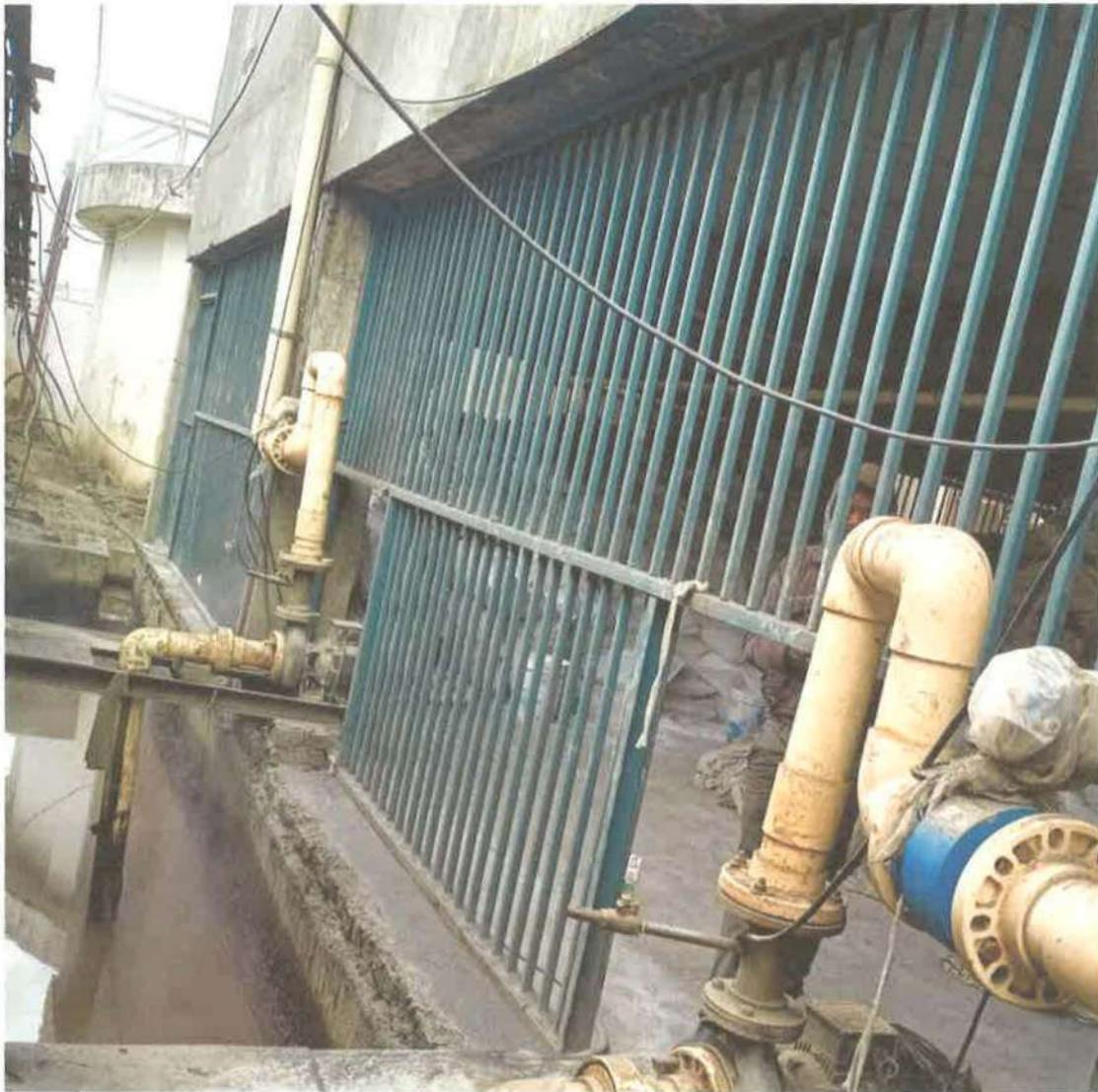


PHOTO : EFFLUENT COLLECTION TANK INSTALLED
AT FL-3 [CAMPUS - 02]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO : EQUALIZATION TANK INSTALLED AT FL-3 [CAMPUS-02]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

A handwritten signature in black ink, appearing to read 'Suresh K. Kulkarni'.

Director/ General Manager



PHOTO : REACTION TANKS INSTALLED AT FL-3 [CAMPUS-02]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



POCO
SHOT ON POCO M2 PRO

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

PHOTO : AERATION TANK INSTALLED AT FL-3 [CAMPUS-02].



POCO
SHOT ON POCO M2 PRO

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

South Polity
Director/ General Manager

PHOTO : AIR BLOWER INSTALLED AT FL- 3 [CAMPUS-02]



PHOTO : PRIMARY CLARIFIER INSTALLED AT FL-3 (CAMPUS-02)

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO ; SECONDARY CLARIFIER INSTALLED AT FL-3 [CAMPUS-02]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO : MGF & ACF INSTALLED AT FL-3 (CAMPUS-02)

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO : SLUDGE COLLECTION TANK INSTALLED AT FL-3 [CAMPUS-02]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

[Handwritten Signature]
Director/ General Manager



PHOTO : FILTER PRESS INSTALLED AT FL-03 [CAMPUS-02]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Santhosh K

Director/ General Manager



PHOTO ; ELECTROMAGNETIC FLOWMETER -01 INSTALLED AT
INLET OF ETP INSTALLED AT FL-3 [CAMPUS-02]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Geetha Reddy

Director/ General Manager



PHOTO : ELECTROMAGNETIC FLOWMETER-02 INSTALLED AT INLET
OF ETP INSTALLED AT FL-3 [CAMPUS-02]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO : ELECTROMAGNETIC FLOW METER INSTALLED AT FINAL
OUTLET OF ETP INSTALLED AT FL-3 [CAMPUS-02]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

[Handwritten Signature]

Director/ General Manager

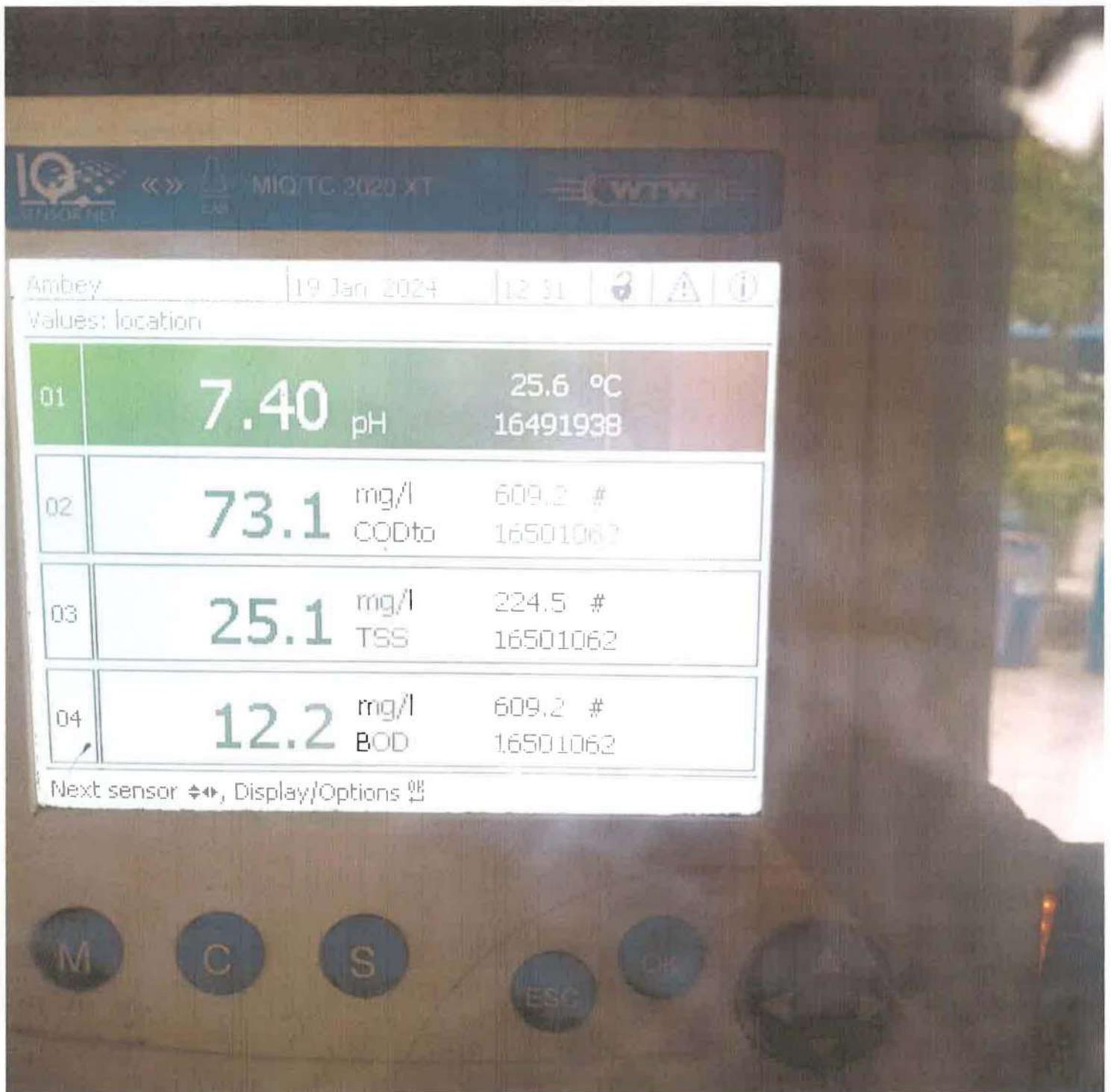


PHOTO : ONLINE CONTINUOUS EFFLUENT MONITORING SYSTEM INSTALLED AT COMBINED FINAL OUTLET OF ETP.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Senthil Kumar
Director/ General Manager

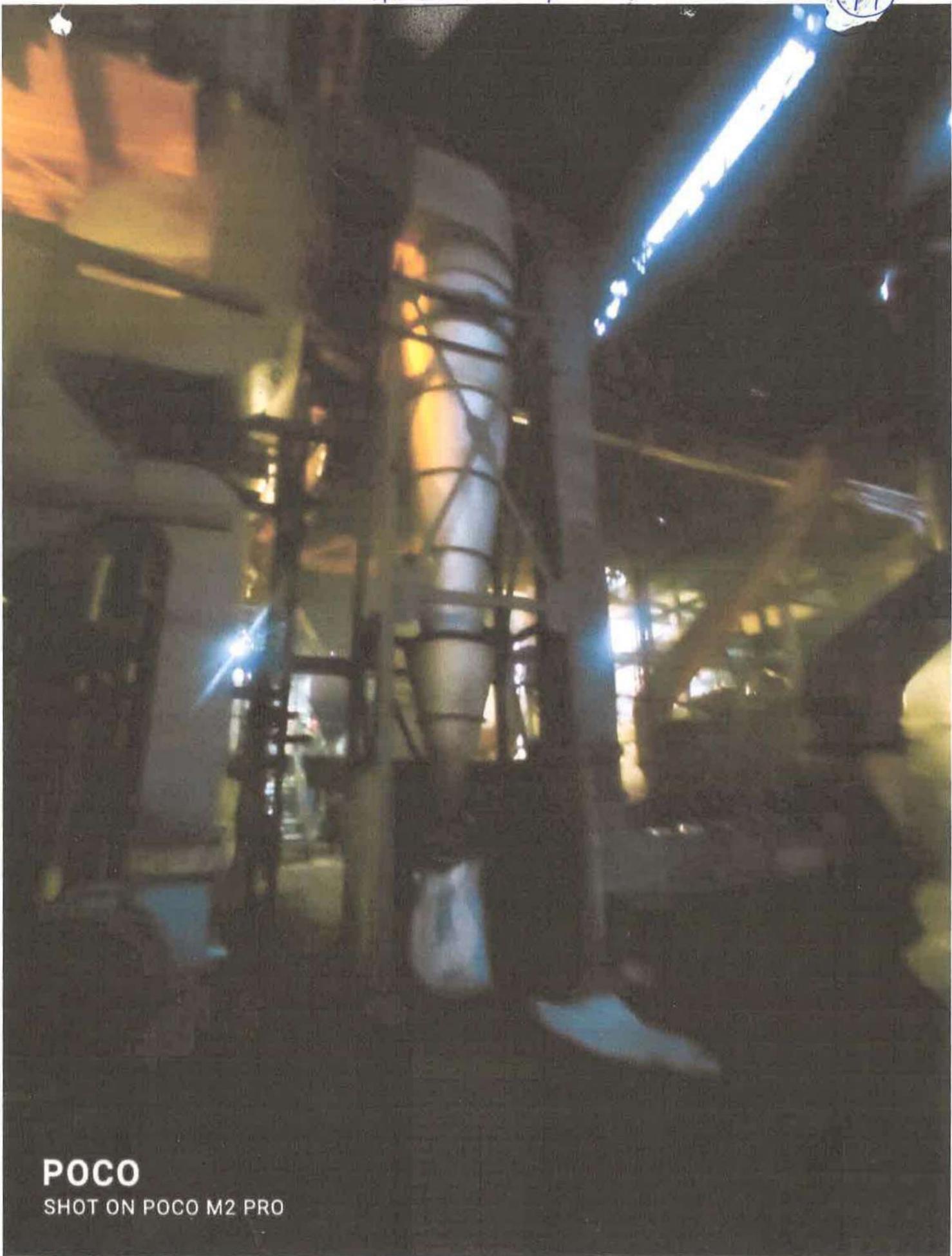


PHOTO : PTZ HIGH RESOLUTION NIGHT VISION CAMERA
INSTALLED AT COMBINED FINAL OUTLET.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Geetha Reddy

Director/ General Manager



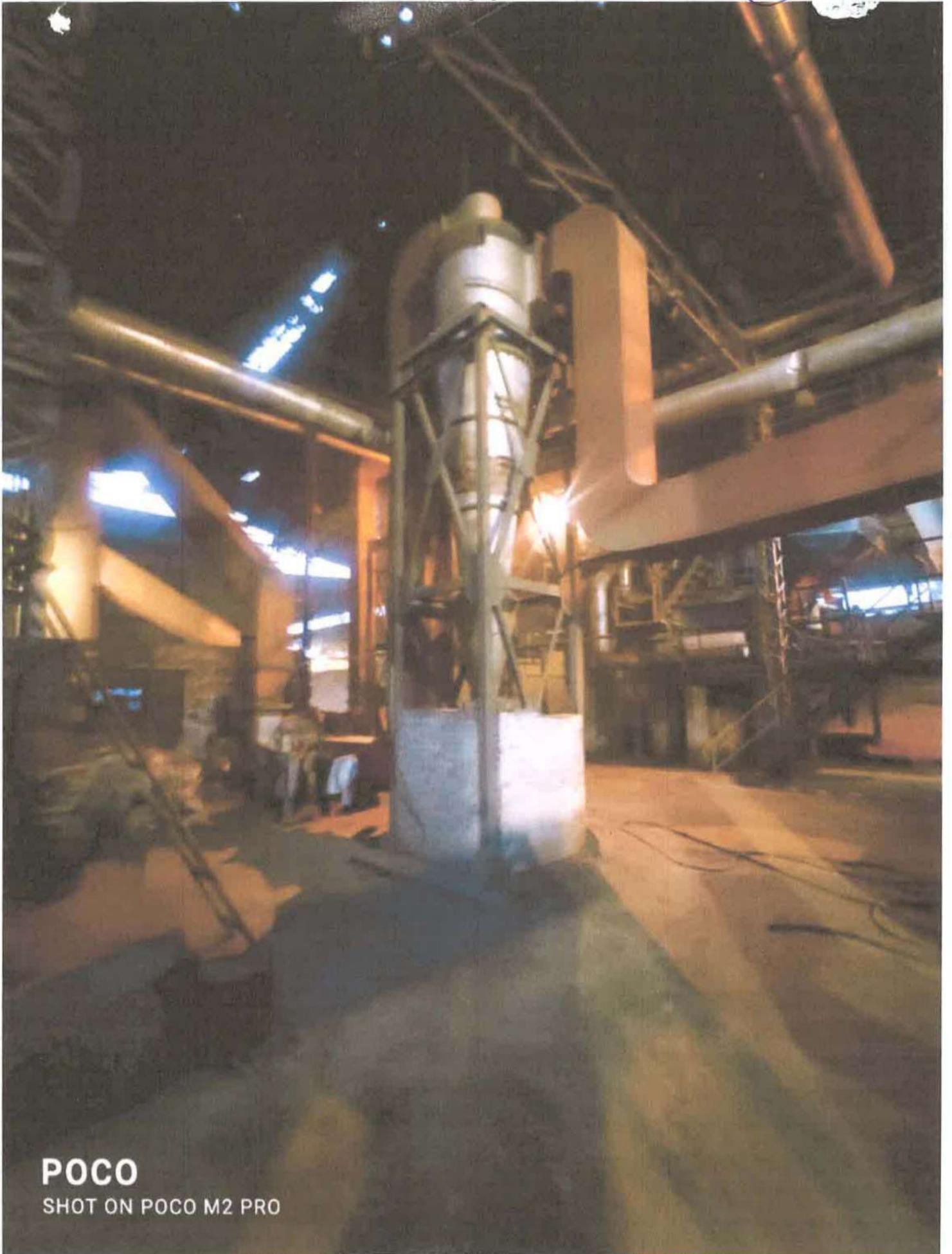
POCO

SHOT ON POCO M2 PRO

PHOTO : APCS INSTALLED ALONGWITH BOILER (FL-2, CAMPUS-01)

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

[Handwritten Signature]
Director/ General Manager



POCO

SHOT ON POCO M2 PRO

PHOTO : APCS INSTALLED ALONG WITH THERMOPACK (FL-2, CAMPUS-01)

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Geetha Parikh
Director/ General Manager

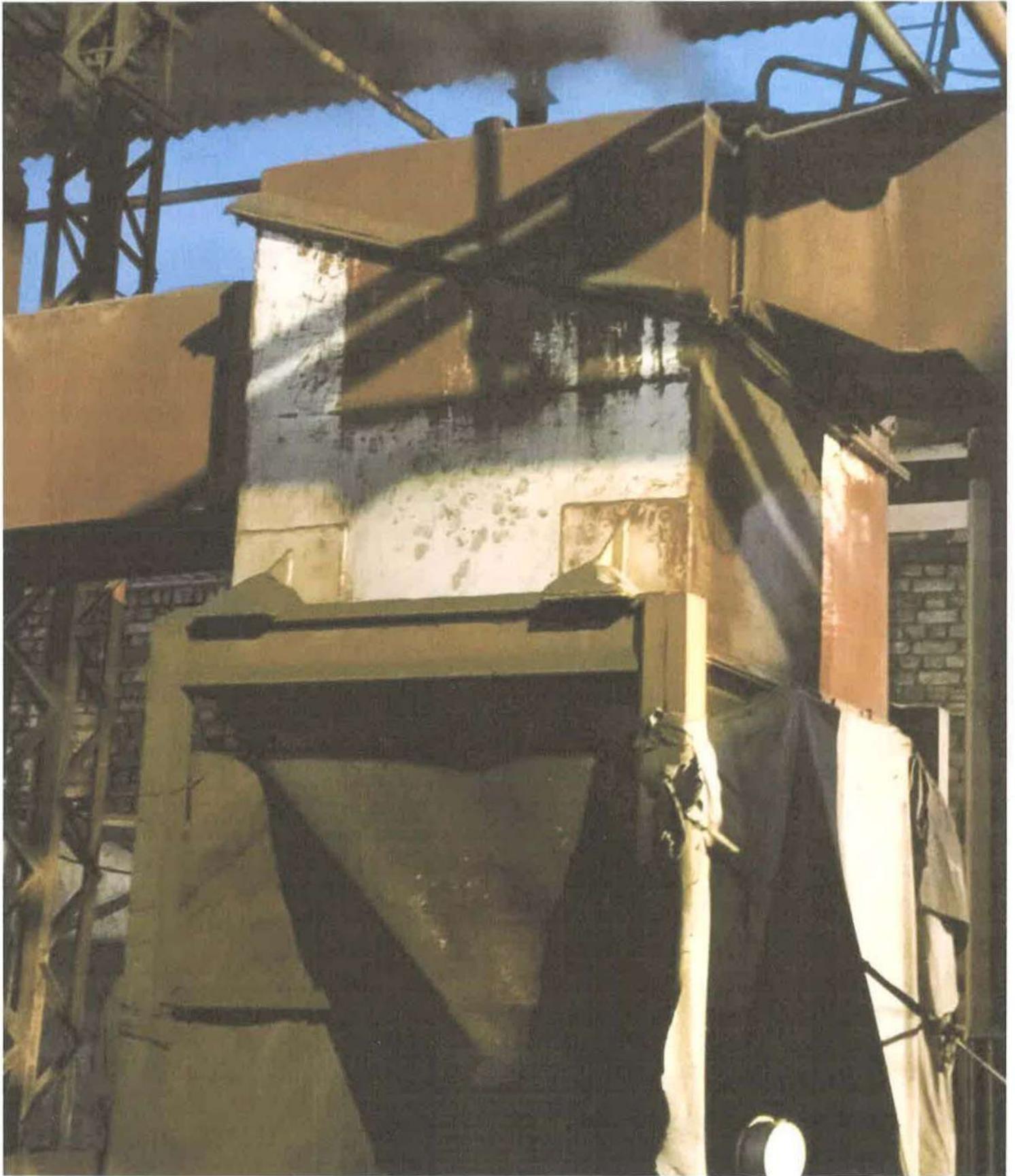


PHOTO : APCS INSTALLED ALONGWITH BOILER (FL-3, CAMPUS-02)

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)
[Signature]
Director/ General Manager



PHOTO ; APCs INSTALLED ALONGWITH THERMOPACK (FL-3, CAMPUS-02)

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd)

[Handwritten Signature]
Director/ General Manager



AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO: GREEN BELT INDUSTRY PREMISES

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

[Handwritten Signature]
Director/ General Manager



PHOTO; GREEN BELT INDUSTRY PREMISES

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO : GREEN BELT INDUSTRY PREMISES

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO ; GREEN BELT INDUSTRY PREMISES

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Geetha Parikh
Director/ General Manager



PHOTO ; GREEN BELT INDUSTRY PREMISES

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

A handwritten signature in black ink, appearing to read 'Senthil Kumar'.

Director/ General Manager



PHOTO : GREEN BELT INDUSTRY PREMISES

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

A handwritten signature in blue ink, appearing to read "Sreeraj R. R.", is written over the printed name of the Director/General Manager.

Director/ General Manager



PHOTO ; GREEN BELT INDUSTRY PREMISES

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

[Handwritten Signature]
Director/ General Manager



PHOTO : GREEN BELT INDUSTRY PREMISES

AMBHEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

A handwritten signature in blue ink, appearing to read 'Suresh K. Patil', is written over the printed name.

Director/ General Manager



PHOTO : GREEN BELT INDUSTRY PREMISES

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Handwritten signature of the Director/General Manager.

Director/ General Manager



PHOTO : GREEN BELT INDUSTRY PREMISES

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO : GREEN BELT INDUSTRY PREMISES

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Gurpreet Singh
Director/ General Manager



PHOTO : GREEN BELT INDUSTR PREMISES

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Sumeth P. K.
Director/ General Manager



PHOTO: GREEN BELT INDUSTRY PREMISES

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd)

Geetha P. K.
Director/ General Manager

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PHOTO : GREEN BELT INDUSTRY PREMISES

AMBHEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

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PHOTO : GREEN BELT INDUSTRY PREMISES

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO : GREEN BELT NEAR VILLAGE JUDIAN DEVELOPED BY
M/s AMBEY PROCESSORS .

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



Photo : Plantation Done By M/s Ambey Processors
in Village - Sihapar.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



Photo : Plantation Done By M/s Ambey Processors
in village - Sihapar.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Geetanjali

Director/ General Manager



PHOTO : Green Belt / Plantation Made By
M/s Ambey Processors in Village - Sirapar.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Swetha P. K.

Director/ General Manager

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Photo : Plantation Done By M/s Ambey Processors
in village- Sihapor.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO : GREEN BELT / PLANTATION MADE BY
M/s AMEY PROCESSORS IN VILLAGE - SIHAPAR .

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

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PHOTO : Plantation Done By M/s Ambey Processors
in Village - Sihapar.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)


Director/ General Manager



Photo : Plantation Done By M/s Ambey Processors
In village - Sihapar.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Santhosh Reddy
Director/ General Manager

107



Photo : Plantation Done By M/s Ambey Processors
in village - Sihapar.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Guruth Polu

Director/ General Manager



Photo : Plantation Done By M/s Ambey Processors
in Village - Sihapor.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

[Handwritten Signature]

Director/ General Manager



Photo : Plantation Done By M/s Ambey Processors
in village - Sihapar.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)


Director/ General Manager



Photo ; Plantation Done By M/s Ambey Processors
in village : Sihapar.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Swetha Pillai

Director/ General Manager

SHREE RADHA SERVICES PRIVATE LIMITED

CIN - U17120MH1963PTC012787

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STATEMENT OF PROFIT & LOSS FOR THE YEAR ENDED 31ST MARCH, 2023

Particulars	Note No.	As at 31 March 2023 Rs.	As at 31 March 2022 Rs.
REVENUE			
Revenue from operations	15	701723990.74	390778998.00
Other Income	16	453718.01	1444283.00
Total Income		702177708.75	392223281.00
EXPENSES			
Cost of Material Consumed	17	272318314.07	183457465.00
Employee Benefits Expenses	18	105842220.81	63555085.00
Financial Costs	19	13297722.16	12543220.00
Depreciation and Amortisation Exp.	20	11063808.00	12195207.00
Other Expenses	21	254590485.35	125877420.00
Loss on Sale of Fixed Assets		187765.00	0.00
Total Expenses		657300315.39	377628397.00
Profit Before extraordinary items and tax		44877393.36	14594894.00
Tax expenses :			
Current Tax		12680330.00	4389440.00
Deferred Tax		(181,455.00)	(246,331.00)
Earlier Year		295,449.31	-
Profit/(Loss) for the year		32083069.05	10451775.00
Earning per equity share	22		
1. Basic		320.83	104.52
2. Diluted		320.83	104.52

Significant Accounting Policies

1

The accompanying notes form an integral part of these financial statements.

As per our report of even date

FOR NARENDRA KUMAR AGRAWAL & CO.

Chartered Accountants

(Narendra Kumar Agrawal)

Proprietor

M. No. 079014



For, SHREE RADHA SERVICES PVT. LTD.

Sant Kumar Bhimsaria

Director

DIN- 00328350

Santosh Parikh

Director

DIN- 08971610

Place : Gorakhpur

Date : 05-09-2023

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

(113)

SHREE RADHA SERVICES PRIVATE LIMITED
CIN - U17120MH1963PTC012787
BALANCE SHEET AS AT 31ST MARCH, 2022

Particulars	Note No.	As at 31 March 2022		As at 31 March 2021
		Rs.		Rs.
I. EQUITY & LIABILITIES				
1. Shareholder's Fund				
(a) Share Capital	2	10000000.00	10000000.00	
(b) Reserves and Surplus	3	33710709.97	43710709.97	33258934.62
2. Non Current Liabilities				
(a) Long Term Borrowings	4		133396220.00	127580908.00
(b) Deferred Tax Liability	5		945990.00	1192321.00
3. Current Liabilities				
(a) Short Term Borrowings	6	33368105.94		36894283.00
(b) Trade Payables	7	64653425.45		47311634.12
<small>-total outstanding dues of micro and small enterprises</small>				
<small>-total outstanding dues of creditors other than micro</small>				
(c) Other Current Liabilities	8	6089670.00	10411201.39	4348712.00
TOTAL			<u>282164121.36</u>	<u>250586792.74</u>
II. ASSETS				
1. Non Current Assets				
(a) Property, Plant & Equipment	9	86043878.07		96303955.79
(b) Intangible Assets		0.00		0.00
(c) Capital Work in Progress		2564879.49		790193.89
(d) Other Non Current Assets	10	59168647.00	147777404.56	59537972.00
2. Current Assets				
(a) Inventories	11	41893098.19		17237807.00
(b) Trade Receivables	12	72906778.42		57184802.00
(c) Cash and Bank Balances	13	775439.41		379989.84
(d) Short Term Loans and Advances	14	18811400.78	134386716.80	19152072.22
			<u>282164121.36</u>	<u>250586792.74</u>

Significant Accounting Policies

1

The accompanying notes form an integral part of these financial statements.

As per our report of even date

FOR NARENDRA KUMAR AGRAWAL & CO.
Chartered Accountants



(Narendra Kumar Agrawal)
Proprietor

M. No. 079014

Place : Gorakhpur

Date : 05-09-2022

For, SHREE RADHA SERVICES PVT. LTD.

Mukesh Kumar Bhimsaria
Director
DIN- 00647287

Santosh Parikh
Director
DIN- 08971610

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

SHREE RADHA SERVICES PRIVATE LIMITED

CIN - U17120MH1983PTC012787

STATEMENT OF PROFIT & LOSS FOR THE YEAR ENDED 31ST MARCH, 2022

Particulars	Note No.	As at 31 March 2022 Rs.	As at 31 March 2021 Rs.
REVENUE			
Revenue from operations	15	390778997.67	270837189.73
Other Income	16	1444283.00	101298.00
Profit on sale of Fixed Assets		0.00	6525.00
Total Revenue		392223280.67	270945012.73
EXPENSES			
Cost of Material Consumed	17	163457464.77	109721116.55
Employee Benefits Expenses	18	63556085.24	52991439.69
Financial Costs	19	12543220.05	5628561.35
Depreciation and Amortisation Exp.	20	12195207.00	4314209.00
Other Expenses	21	125877419.26	87587883.60
Total Expenses		377628396.32	260243210.19
Profit Before extraordinary items and tax		14594884.35	10701802.54
Tax expenses :			
Current Tax		4389440.00	1786350.00
Deferred Tax		(246,331.00)	1,391,993.00
Earlier Year			512,218.00
Profit/(Loss) for the year		10451775.35	7011241.54
Earning per equity share	22		
1. Basic		104.52	70.11
2. Diluted		104.52	70.11

Significant Accounting Policies 1

The accompanying notes form an integral part of these financial statements.

As per our report of even date

FOR NARENDRA KUMAR AGRAWAL & CO.
Chartered Accountants(Narendra Kumar Agrawal)
Proprietor
M. No. 079014

For, SHREE RADHA SERVICES PVT. LTD.

Mukesh Kumar Bhimsaria
Director
DIN- 00547287Santosh Parikh
Director
DIN- 08971610Place : Gorakhpur
Date : 05-09-2022AMBEX PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

(115)

SHREE RADHA SERVICES PRIVATE LIMITED
BALANCE SHEET AS AT 31ST MARCH, 2021

Particulars	Note No.	As at 31 March 2021 Rs.		As at 31 March 2020 Rs.
I. EQUITY & LIABILITIES				
1. Shareholder's Fund				
(a) Share Capital	2	10000000.00	10000000.00	
(b) Reserves and Surplus	3	<u>23,258,934.62</u>	<u>33258934.62</u>	16,247,693.08
2. Non Current Liabilities				
(a) Long Term Borrowings	4		127580908.00	22807694.00
(b) Deferred Tax Liability			1192321.00	(199,672.00)
3. Current Liabilities				
(a) Short Term Borrowings	5	26218262.00	26209245.78	
(b) Trade Payables	6	47311634.12	12120119.82	
(c) Other Current Liabilities	7	<u>15024733.00</u>	<u>88554629.12</u>	42474158.60
TOTAL			<u>250586792.74</u>	<u>91329873.68</u>
II. ASSETS				
1. Non Current Assets				
(a) Fixed Assets				
Tangible Assets	8	96303955.79	18284000.00	
Work in Progress		790193.89	0.00	
(b) Prepaid Lease Payment	9	58433972.00	1229042.00	
(c) Long Term Loans and Advances	10	1104000.00	1104000.00	
			<u>156632121.68</u>	20617042.00
2. Current Assets				
(a) Inventories	11	17237807.00	9190625.00	
(b) Trade Receivables	12	57184802.00	55073073.00	
(c) Cash and Bank Balances	13	379989.84	716642.23	
(d) Short Term Loans and Advances	14	<u>19152072.22</u>	<u>93954671.06</u>	70712831.68
			<u>250586792.74</u>	<u>91329873.68</u>

Significant Accounting Policies 1

The accompanying notes form an integral part of these financial statements.

As per our report of even date

FOR NARENDRA KUMAR AGRAWAL & CO.

Chartered Accountants

(Narendra Kumar Agrawal)

Proprietor

M. No. 079014

Place : Gorakhpur

Date : 03-11-2021

For, SHREE RADHA SERVICES PVT. LTD.

DIRECTOR

DIRECTOR

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

SHREE RADHA SERVICES PRIVATE LIMITED
STATEMENT OF PROFIT & LOSS FOR THE YEAR ENDED 31ST MARCH, 2021

Particulars	Note No.	As at 31 March 2021 Rs.	As at 31 March 2020 Rs.
REVENUE			
Revenue from operations	15	270837189.73	300877495.92
Other Income	16	101298.00	204532.00
Profit on sale of Fixed Assets		6525.00	153323.00
Total Revenue		<u>270945012.73</u>	<u>301235350.92</u>
EXPENSES			
Cost of Material Consumed	17	109721116.55	130774226.01
Employee Benefits Expenses	18	52991439.69	53000195.37
Financial Costs	19	5628561.35	4626000.06
Depreciation and Amortisation Exp	20	4314209.00	3499774.00
Other Expenses	21	87587883.60	102370841.32
Total Expenses		<u>260243210.19</u>	<u>294271036.76</u>
Profit Before extraordinary items and tax		10701802.54	6964314.16
Tax expenses :			
Current Tax		1786350.00	1931290.00
Deferred Tax		1,391,993.00	(40,212.00)
Earliar Year		512,218.00	-
Profit/(Loss) for the year		<u>7011241.54</u>	<u>5073236.16</u>

Significant Accounting Policies 1

The accompanying notes form an integral part of these financial statements.

As per our report of even date

FOR NARENDRA KUMAR AGRAWAL & CO.
Chartered Accountants

(Narendra Kumar Ag
Proprietor
M. No. 079014



For, SHREE RADHA SERVICES PVT. LTD.

DIRECTOR

DIRECTOR

Place : Gorakhpur

Date : 03-11-2021

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

SHREE RADHA SERVICES PRIVATE LIMITED
CIN - U17120MH1963PTC012787
BALANCE SHEET AS AT 31ST MARCH, 2023

117

Particulars	Note No.	As at 31 March 2023		As at 31 March 2022	
		Rs.		Rs.	
I. EQUITY & LIABILITIES					
1. Shareholder's Fund					
(a) Share Capital	2	10000000.00		10000000.00	
(b) Reserves and Surplus	3	<u>65793779.02</u>	75793779.02	<u>33710710.00</u>	43710710.00
2. Non Current Liabilities					
(a) Long Term Borrowings	4		105225582.00		133396220.00
(b) Deferred Tax Liability	5		764535.00		945990.00
3. Current Liabilities					
(a) Short Term Borrowings	6	35642656.56		33368106.00	
(b) Trade Payables	7	46659989.18		64653425.00	
-total outstanding dues of micro and small enterprises					
-total outstanding dues of creditors other than micro					
(c) Other Current Liabilities	8	<u>9244850.00</u>	91547495.74	<u>6089670.00</u>	104111201.00
TOTAL			<u>273331391.76</u>		<u>282164121.00</u>
II. ASSETS					
1. Non Current Assets					
(a) Property, Plant & Equipment	9	81716683.31		86043878.00	
(b) Intangible Assets		0.00		0.00	
(c) Capital Work in Progress		0.00		2564879.00	
(d) Other Non Current Assets	10	<u>58245957.00</u>	139962640.31	<u>59168647.00</u>	147777404.00
2. Current Assets					
(a) Inventories	11	29951263.59		41893098.00	
(b) Trade Receivables	12	77562411.00		72906778.00	
(c) Cash and Bank Balances	13	492580.06		775440.00	
(d) Short Term Loans and Advances	14	<u>25362496.80</u>	133388751.45	<u>18811401.00</u>	134386717.00
TOTAL			<u>273331391.76</u>		<u>282164121.00</u>

Significant Accounting Policies

1

The accompanying notes form an integral part of these financial statements.

As per our report of even date

FOR NARENDRA KUMAR AGRAWAL & CO.

Chartered Accountants

(Narendra Kumar Agrawal)

Proprietor

M. No. 079014

Place : Gorakhpur

Date : 05-09-2023



For, SHREE RADHA SERVICES PVT. LTD.

Sant Kumar Bhimsaria

Director

DIN- 00326350

Santosh Parikh

Director

DIN- 08971610

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

SHREE RADHA SERVICES PRIVATE LIMITED

CIN - U17120MH1963PTC012787

STATEMENT OF PROFIT & LOSS FOR THE YEAR ENDED 31ST MARCH, 2023

118

Particulars	Note No.	As at 31 March 2023 Rs.	As at 31 March 2022 Rs.
REVENUE			
Revenue from operations	15	701723990.74	390778998.00
Other Income	16	453718.01	1444283.00
Total Income		702177708.75	392223281.00
EXPENSES			
Cost of Material Consumed	17	272318314.07	163457465.00
Employee Benefits Expenses	18	105842220.81	63555085.00
Financial Costs	19	13297722.16	12543220.00
Depreciation and Amortisation Exp.	20	11063808.00	12195207.00
Other Expenses	21	254590485.35	125877420.00
Loss on Sale of Fixed Assets		187765.00	0.00
Total Expenses		657300315.39	377628397.00
Profit Before extraordinary items and tax		44877393.36	14594884.00
Tax expenses :			
Current Tax		12680330.00	4389440.00
Deferred Tax		(181,455.00)	(246,331.00)
Earlier Year		295,449.31	-
Profit/(Loss) for the year		32083069.05	10451775.00
Earning per equity share	22		
1. Basic		320.83	104.52
2. Diluted		320.83	104.52

Significant Accounting Policies

1

The accompanying notes form an integral part of these financial statements.

As per our report of even date

FOR NARENDRA KUMAR AGRAWAL & CO.

Chartered Accountants

(Narendra Kumar Agrawal)

Proprietor

M. No. 079014



For, SHREE RADHA SERVICES PVT. LTD.

Sant Kumar Bhimsaria

Director

DIN- 00326350

Santosh Parikh

Director

DIN- 08971610

Place : Gorakhpur

Date : 05-09-2023

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

SHREE RADHA SERVICES PRIVATE LIMITED

CASH FLOW STATEMENT FOR THE YEAR ENDED 31ST MARCH, 2023

Particulars	2022-23 (Rupees)	2021-22 (Rupees)
1. CASH FLOW FROM OPERATING ACTIVITIES :		
Net profit/(loss) before tax	44877393	14594884
Adjustment for:-		
Depreciation/amortisation	11063808	12195207
Lease Premium written off	922690	922690
Interest Income	-127318	-885261
Interest Expenses	13163084	12543220
Profit/Loss on sale of Fixed Assets	187765	0
Operating Profit before Working Capital changes	70087422	39370740
Adjustment for:-		
Inventories	11941834	-24655291
Trade and Other Receivables	-4655633	-15721976
Other Assets	-6551096	340672
Trade Payable and Other Liabilities	-14838255	19082749
Income Tax	-12975779	-4389440
	-27078929	-25343286
Cash generated from operations	43008493	14027454
Interest Received	127318	885261
NET CASH FROM OPERATING ACTIVITIES	43135811	14912715
2. CASH FLOW FROM INVESTING ACTIVITIES:		
Purchase of Fixed Assets (Including CWIP)	4599499	3709816
Sale of Fixed Assets	240000	0
Decrease/(Increase) in Other Non Current Assets	0	-553365
NET CASH USED IN INVESTING ACTIVITIES	4359499	4263181
3. CASH FLOW FROM FINANCING ACTIVITIES		
Interest Paid	-13163084	-12543220
Increase/(-)Decrease in Short Term Borrowings	2274551	-3526177
Increase/(-)Decrease in Long Term Borrowings	-28170638	5815312
NET CASH (USED IN)/FROM FINANCING ACTIVITIES	-39059171	-10254085
4. NET INCREASE/(DECREASE) IN CASH AND CASH EQUIVALENTS	-282859	395449
5. CASH AND CASH EQUIVALENTS - Opening Balance	775439	379990
6. CASH AND CASH EQUIVALENTS - Closing Balance	492580	775439
	282859	-395449

The above Cash Flow Statement has been prepared under the "Indirect Method" as set out in the AS-3 on Cash Flow Statements.

The accompanying notes form an integral part of these financial statements



AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

SHREE RADHA SERVICES PRIVATE LIMITED

Notes to financial statements for the year ended 31st March 2023

Particulars	As at 31st March 2023		As at 31st March 2022	
	No of Shares	Rs.	No of Shares	Rs.
2. SHARE CAPITAL				
AUTHORISED				
Equity Shares of Rs. 100/- each	100000	10000000.00	100000	10000000.00
ISSUED, SUBSCRIBED AND FULLY PAID UP				
Equity Shares of Rs. 100/- each	100000	10000000.00	100000	10000000.00
TOTAL	100000	10000000.00	100000	10000000.00

2.1 Reconciliation of the shares outstanding at the beginning and at the end of the year:

	As at 31st March 2023		As at 31st March 2022	
	No of Shares	Rs.	No of Shares	Rs.
Equity Shares				
At the beginning of the year	100000	10000000	100000	10000000
Changes during the year	-	-	-	-
Outstanding at the end of the year	100000	10000000	100000	10000000

2.2 Share held by Promoters

Name of shareholder	As at 31st March 2023		As at 31st March 2022		Changes during the year	
	No of Shares	% of Shares held	No of Shares	% of Shares held	No of Shares	%
Mukesh Kumar Bhimsaria	38550	38.55%	38550	38.55%	-	-
Sant Kumar Bhimsaria	27160	27.16%	27160	27.16%	-	-
Sarika Bhimsaria	13370	13.37%	13370	13.37%	-	-
Shakuntala Devi Bhimsaria	16340	16.34%	16340	16.34%	-	-

2.3 Term/rights attached to equity shares

The company has only one class of equity shares having a par value of Rs.100/- per share. Each holder of equity shares is entitled to one vote per share. The company can declare and pays dividends in Indian rupees. The dividend proposed by the Board of Directors is subject to the approval of the shareholders in the ensuing Annual General Meeting.

In the event of liquidation of the company, the holders of equity shares will be entitled to receive remaining assets of the company, after distribution of all preferential amounts. The distribution will be in proportion to the number of the equity shares held by the shareholders.

2.4 Bonus Shares/Shares for consideration other than cash Issued & Buy Back of Shares

Preceding five years:

NIL

2.5 Shares held by holding/ultimate holding company and/or their subsidiary/associates:

NIL

2.6 Details of shareholders holding more than 5% shares in the company:

Name of shareholder	As at 31st March 2023		As at 31st March 2022	
	Shares	% held	No of Shares	% held
Mukesh Kumar Bhimsaria	38550	38.55%	38550	38.55%
Sant Kumar Bhimsaria	27160	27.16%	27160	27.16%
Sarika Bhimsaria	13370	13.37%	13370	13.37%
Shakuntala Devi Bhimsaria	16340	16.34%	16340	16.34%



AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

SHREE RADHA SERVICES PRIVATE LIMITED

Notes to financial statements for the year ended 31st March 2023

Particulars	As at 31st March 2023		As at 31st March 2022	
	No of Shares	Rs.	No of Shares	Rs.
3. RESERVE AND SURPLUS				
Capital Reserve		1264750.00		1264750.00
Surplus in the Statement of Profit and Loss				
Balance as per last account	32,445,959.97		21,994,185.00	
Profit/(loss) for the year	<u>32,083,069.05</u>		<u>10,451,775.00</u>	
	64,529,029.02		32,445,960.00	
Less: Appropriation	<u>0.00</u>	64,529,029.02	<u>0.00</u>	32,445,960.00
TOTAL		<u>65793779.02</u>		<u>33,710,710.00</u>
4. LONG TERM BORROWINGS				
Secured				
Term Loan from HDFC Bank		52030401.00		69885231.00
Unsecured				
From Directors		26872888.00		18369152.00
From Director's Relatives		7985396.00		5434818.00
From Others		<u>18336899.00</u>		<u>39707019.00</u>
TOTAL		<u>105225682.00</u>		<u>133396220.00</u>
4.1 Term Loan taken from HDFC Bank are secured by all the immovable property, plant & machinery, stock and debtors of the company. Repayment Period is 84 months.				
5. DEFERRED TAX LIABILITIES				
On account of Depreciation		764535.00		945990.00
		<u>764535.00</u>		<u>945990.00</u>
6. SHORT TERM BORROWINGS				
Secured				
Working Capital Loans				
Indian rupee loan from HDFC Bank		22444683.56		21239210.00
Current maturity of Long Term Borrowings(HDFC)		13197973.00		12128896.00
TOTAL		<u>35642656.56</u>		<u>33368106.00</u>
5.1 Working capital facilities taken from HDFC Bank are secured by all the immovable property, plant & machinery stock and debtors of the company.				
7. TRADE PAYABLES				
Due to micro and small enterprises		14478223.76		30807707.00
Due to parties other than micro and small enterprises		32181765.42		33845718.00
TOTAL		<u>46659989.18</u>		<u>64653425.00</u>



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AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

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SHREE RADHA SERVICES PRIVATE LIMITED

Notes to financial statements for the year ended 31st March 2023

Particulars	As at 31st March 2023		As at 31st March 2022	
	No of Shares	Rs	No of Shares	Rs

Trade Payable ageing Schedule

Particulars	Outstanding from due date / date of transaction				Total
	Less than 1 year	1-2 years	2-3 years	More than 3 Years	
As at March 31, 2023					
Undisputed Dues					
(i) MSME	14478223.76				14478223.76
(ii) Others	32181765.42				32181765.42
Disputed Dues					
(i) MSME					0
(ii) Others					0
Total	46659989.18	0.00	0.00	0.00	46659989.18
As at March 31, 2022					
Undisputed Dues					
(i) MSME	30807707.00				30807707.00
(ii) Others	33845718.00				33845718.00
Disputed Dues					
(i) MSME					0.00
(ii) Others					0.00
Total	64653425.00	0.00	0.00	0.00	64653425.00

8. OTHER CURRENT LIABILITIES

Advance from Customers	0.00	3352.00
Other Liabilities	9244850.00	6086318.00

TOTAL

9244850.00

6089570.00



AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

SHREE RADHA SERVICES PVT. LTD.

Notes to financial statements for the year ended 31st March 2023

9 Property, Plant & Equipment, Intangible Assets and Capital Work in Progress (CWIP)

S.No.	Description of Assets	GROSS BLOCK			DEPRECIATION/AMORTISATION				NET BLOCK		
		As at 31/03/2022	Additions	Sales/ Adjustment	As at 31/03/2023	Upto 31/03/2022	For the year	Adjustment	Upto 31/03/2023	As at 31/03/2023	As at 31/03/2022
Property, Plant & Equipment											
a.	Building	72272030.00	0.00	0.00	72272030.00	12690913.00	5637819.00	0.00	18528732.00	53743298.00	59381117.00
b.	Plant & Machinery	710965.00	0.00	0.00	710965.00	663361.00	3751.00	0.00	667112.00	43853.00	47604.00
c.	Plant & Machinery	83442938.00	1000000.00	642000.00	83800938.00	60051971.00	4200248.00	214235.00	64037984.00	19762954.00	23390967.00
d.	Lab Equipment	196566.00	0.00	0.00	196566.00	155018.00	9852.00	0.00	164870.00	31698.00	41548.00
e.	E.T.P.	2887620.00	5292111.31	0.00	8179731.31	2043941.00	308302.00	0.00	2352243.00	5827488.31	843679.00
f.	Furniture & Fuxtures	375985.00	0.00	0.00	375985.00	357038.00	165.00	0.00	357203.00	18782.00	18947.00
g.	Vehicle (Center)	655000.00	0.00	0.00	655000.00	622250.00	0.00	0.00	622250.00	32750.00	32750.00
h.	Vehicle (Tractor)	1205357.00	0.00	0.00	1205357.00	386904.00	255603.00	0.00	642507.00	562850.00	818453.00
i.	Vehicle (Goods)	1434906.00	0.00	0.00	1434906.00	708808.00	226760.00	0.00	935568.00	499338.00	726098.00
j.	Car Hundai I-10 (New)	701304.00	0.00	0.00	701304.00	635730.00	20479.00	0.00	656209.00	45095.00	65574.00
k.	Car Creta	1512017.00	0.00	0.00	1512017.00	908597.00	188448.00	0.00	1097045.00	414972.00	603420.00
l.	Car Nexa	0.00	707859.69	0.00	707859.69	0.00	125371.00	0.00	125371.00	582488.69	0.00
m.	Motorcycle	67956.00	0.00	0.00	67956.00	64558.00	0.00	0.00	64558.00	3398.00	3398.00
n.	Computer	1045476.00	164407.24	0.00	1209883.24	976498.00	87010.00	0.00	1063508.00	146375.24	68978.00
o.	Office Equipment	26900.00	0.00	0.00	26900.00	25555.00	0.00	0.00	25555.00	1345.00	1345.00
Sub Total		166535020.00	7164378.24	642000.00	173057398.24	80491142.00	11063808.00	214235.00	91340715.00	81716683.24	86043878.00
Intangible Assets		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Capital work in Progres		2564879.00	0.00	2564879.00	0.00	0.00	0.00	0.00	0.00	0.00	2564879.00
GRAND TOTAL		169099899.00	7164378.24	3208879.00	173057398.24	80491142.00	11063808.00	214235.00	91340715.00	81716683.24	88608757.00
Previous Year		165390084.00	4500009.00	790194.00	169099899.00	68295935.00	12195207.00	0.00	80491142.00	88608757.00	97094150.00



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AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)
[Handwritten signature]
Director/ General Manager

Capital-work-In-Progress (CWIP)

(Rs. In Lacs)

(a) Ageing schedule for C-work-in-progress

Particulars	As at March 31, 2023				Total	As at March 31, 2022				Total
	Amount CWIP for a period of					Amount CWIP for a period of				
	Less than 1 year	1-2 years	2-3 years	More than 3 years		Less than 1 year	1-2 years	2-3 years	More than 3 years	
Projects in progress	0				0	2564879.49				2564879.49
Projects temporarily suspended	0				0	0				0
Total	0	0	0	0	0	2564879.49	0	0	0	2564879.49

CWIP, whose completion is overdue or has exceeded its cost compared to its original plan

Nil

Nil

Intangible assets under development (Intangible CWIP)

Nil

Nil

Pannam
Surendra P. D. K.



AMBEY PROCESSORS
 (A Unit of Shree Radha Services Pvt. Ltd.)
Surendra P. D. K.

SHREE RADHA SERVICES PRIVATE LIMITED

Notes to financial statements for the year ended 31st March 2023

Particulars	As at 31st March 2023		As at 31st March 2022	
	No of Shares	Rs.	No of Shares	Rs.
10. OTHER NON CURRENT ASSETS				
(Unsecured considered good)				
Premium of Leasehold Land-I		1190228.00		1209635.00
Premium of Leasehold Land-II		55398364.00		56301647.00
Security Deposit		1657365.00		1657365.00
TOTAL		58245957.00		59168647.00

9.1 Leasehold Land taken from Gorakhpur Industrial Development Authority. Period of lease is 90 years from 11-08-1994. Original land-II was allotted to Bathwal Udyog Pvt Ltd. by GIDA on 11-08-1994 and this land is purchased by company on 25-02-2021 from Bathwal Udyog Pvt. Ltd.

11. INVENTORIES

Dye and Chemical	8869159.00	31531231.00
Packing Materials	2688589.90	857636.00
Agriculture Residue	17393033.00	7840459.00
H.S.D.	281084.69	576758.00
Wrapper Cloth	0.00	0.00
Oil & Lubricant	0.00	119646.00
Stores & Spares	719417.00	967368.00
TOTAL	29951263.59	41893098.00

12. TRADE RECEIVABLES

(Unsecured considered good)	77562411.00	72906778.00
TOTAL	77562411.00	72906778.00



Ambeys

Ambeys

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Ambeys
Director/ General Manager

Trade Receivable ageing Schedule

Particulars	Outstanding from due date / date of transaction					
	Less than 6 months	6 months - 1 years	1-2 years	2-3 years	More than 3 years	Total
As at March 31, 2023						
Undisputed Trade Receivables						
(i) Considered Good	77562411.00					77562411.00
(ii) Considered Doubtful						0.00
Disputed Trade Receivables						
(i) Considered Good						0.00
(ii) Considered Doubtful						0.00
Total	77562411.00	0.00	0.00	0.00	0.00	77562411.00
As at March 31, 2022						
Undisputed Trade Receivables						
(i) Considered Good	70960461.00	1946317.00				72906778.00
(ii) Considered Doubtful						0.00
Disputed Trade Receivables						
(i) Considered Good						0.00
(ii) Considered Doubtful						0.00
Total	70960461.00	1946317.00	0.00	0.00	0.00	72906778.00

13. CASH AND CASH EQUIVALENTS

Cash in hand	333556.00	612324.00
Balances with bank on current account:		
HDFC Bank	159024.06	60620.00
Fixed Deposit with HDFC Bank	0.00	102496.00
TOTAL	492580.06	775440.00

14. SHORT TERM LOANS AND ADVANCES

(Unsecured considered good)

Advance to Suppliers	2921342.00	32480.00
Advances to Staff	725000.00	200000.00
Prepaid Expenses	687778.00	831212.00
Income Tax Refundable	838548.78	1657231.00
GST	11588462.64	15251929.00
GST Refund Receivable	10169576.00	0.00
Advance Tax & T.D.S.	11112119.38	5227989.00
Provision for Tax	12680330.00	-1668210.62
TOTAL	25362496.80	18811401.00



Anand Kumar

Santhosh

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Santhosh
Director/ General Manager

SHREE RADHA SERVICES PRIVATE LIMITED

Notes to financial statements for the year ended 31st March 2023

Particulars	As at 31st March 2023		As at 31st March 2022	
	No of Shares	Rs.	No of Shares	Rs.
15. REVENUE FROM OPERATIONS				
Processing Charges		701723990.74		390778998.00
TOTAL		701723990.74		390778998.00
16. OTHER INCOME				
Scrap Sale		150000.00		173100.00
Sale of Dye & Chemicals		101400.00		320840.00
Sale of Stores		75000.00		65082.00
Interest		127318.01		885261.00
TOTAL		453718.01		1444283.00
17. COST OF MATERIAL CONSUMED				
Dye and Chemical		259630424.95		156018100.00
Packing Materials		9712569.12		5746270.00
Wrapper Cloth		2975320.00		1694095.00
TOTAL		272318314.07		163457465.00
18. EMPLOYEE BENEFITS EXPENSES				
Salary and Wages:				
Salary and Wages (Production)	64914439.00		35305428.00	
Salary and Wages (Administrartion)	7289515.00		3599246.00	
Production Incentive	15555605.00		9362246.00	
Directors Remuneration	4680000.00		4680000.00	
Bonus	2640200.00		2230658.00	
Gratuity & CL PL	3550853.00		2777289.00	
Security exp.	1335461.56	99966073.56	940341.00	58895208.00
Employer's Contribution to P.F. & E.S.I.		3347931.00		3015467.00
Staff Welfare		2528216.25		1644390.00
TOTAL		105842220.81		63555085.00
19. FINANCIAL COSTS				
Interest on :				
Long Term Borrowing	11392786.00		10933070.00	
Short Term Borrowing	1760853.00		1424362.00	
Other Interest	9445.00	13163084.00	2021.00	12359453.00
Bank Charges		134638.16		183767.00
TOTAL		13297722.16		12643220.00
20. DEPRECIATION AND AMORTISATION EXPENSES				
Depreciation on Tangible Assets		11063808.00		12195207.00
TOTAL		11063808.00		12195207.00



AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager

Amesim

Smrithi K

SHREE RADHA SERVICES PRIVATE LIMITED

Notes to financial statements for the year ended 31st March 2023

Particulars	As at 31st March 2023		As at 31st March 2022	
	No of Shares	Rs.	No of Shares	Rs.
21. OTHER EXPENSES				
Manufacturing Expenses:				
Power and Fuel:				
Electricity Bill		55324880.00		40931735.00
Generator Fuels		7668611.00		5464930.00
Coal and Ash		6817908.66		639985.00
Agriculture Residue		128145480.16	197956879.82	48522159.00
Repair and Maintenance:				
Plant & Machinery		22957117.50		10244891.00
ETP		2895994.02		1926584.00
Building		5210241.85	31063353.37	2687563.00
				14859038.00
Transportation exp.		10771051.24		8261367.00
Consumable Stores exp.		1223738.04		577990.00
Oil & Lubricants		1432186.25		719350.00
Establishment Expenses:				
Lease Premium written off		922690.00		922690.00
Insurance Exp.		331365.00		405165.00
Rent		240000.00		240000.00
Commission		2003654.00		797197.00
Communication cost		90557.67		133441.00
Travelling & Conveyance		726065.79		391004.00
Repair and Maintenance Others		4343335.78		1961971.00
GIDA Maintenance Charges		226128.00		209500.00
Printing & Stationery		287774.50		181262.00
Fee & Taxes		179915.00		173672.00
Professional exp.		243020.00		165510.00
Auditor's Remuneration		50000.00		40000.00
Misc. Exp.		893220.89		176618.00
GST		324260.00		39536.00
Donation		1281300.00		63300.00
TOTAL		254590485.35		125877420.00

22. EARNING PER SHARE

Profit for the year	32,083,069.05	10,451,775.00
No of Equity Shares	100000.00	100000.00
Nominal value of equity shares	100.00	100.00
EPS- Basic and diluted (Rupee per hare)	320.83	104.52

23. CONTINGENT LIABILITIES

2144491

2144491

24. Corporate Social Responsibility (CSR)

Provision of the Companies Act, 2013 in respect of Corporate Social Responsibility is not applicable to company.



AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Director/ General Manager



PHOTO : ROOF TOP RAINWATER HARVESTING SYSTEM
INSTALLED AT FL-02 [CAMPUS-01]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Geetha Palit
Director/ General Manager



PHOTO : ROOFTOP RAINWATER HARVESTING SYSTEM
INSTALLED AT FL-03 [CAMPUS - 02]

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Smriti K. K.

Director/ General Manager



PHOTO : RAIN WATER RECHARGING SYSTEM INSTALLED
BY M/S AMBEY PROCESSORS IN THE POND OF
VILLAGE - SIHAPAR, SAHJANWA, GORAKHPUR.

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Santhosh K. K.
Director/ General Manager



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ANNEXURE: R6/14



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ISO 9001:2015, ISO 14001 : 2015, OHSAS 18001 : 2007 & NABL Accredited Laboratory

ETRC/PM09/TEST-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No. ETRC/GW/5058/2024	Date of Report: 13.01.2024
Name /Address/Type of Industry	M/s Ambey Processors Private Limited (A Unit of Shree Radha Services) FL-2, Sector-13, GIDA, Sahjanwa Road District: Gorakhpur (U.P.) - 273005

SAMPLE DETAILS

1	Water/ Waste Water	Ground Water	5	Packing Condition	Sealed
2	Sample Description	Boring No. 01	6	Sample Collected By	Industry self
3	Sample received date	09.01.2024	7	Analysis Start Date	09.01.2024
4	Sample Quantity	5.0 liters	8	Analysis End Date	13.01.2024

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection	Indian Standard 10500: 2012	
						Desirable	Permissible
1	Colour	Hazen	IS: 3025 (Part-4): 2021	<5.0	5 - 30	5	15
2	Odour	-	IS: 3025 (Part-5): 2018	Agreeable	Qualitative	Agreeable	Agreeable
3	pH	-	APHA 24 th Ed. 2023-4500 H ⁺	7.3	1 - 14	6.5-8.5	No Relaxation
4	Turbidity	NTU	APHA 24 th Ed. 2023-2130 B	BDL	2 - 40	1	5
5	Total Dissolved Solids (TDS)	mg/l	IS: 3025 (Part-16): 2023	546.0	10 - 5000	500	2000
6	Calcium as Ca	mg/l	IS: 3025 (Part-40): 1991 Reaffirmed: 2019	109.1	2.0 - 600	75	200
7	Magnesium as Mg	mg/l	APHA 24 th Ed. 2023-3500 Mg, B	23.32	0.1 - 200	30	100
8	Chloride as Cl	mg/l	APHA 24 th Ed. 2023-4500-Cl B	62.06	2.0 - 2000	250	1000
9	Fluoride as F	mg/l	APHA 24 th Ed. 2023-4500 F C	0.38	0.02 - 5.0	1.0	1.5
10	Sulphate as SO ₄	mg/l	APHA 24 th Ed. 2023-4500- SO ₄ ²⁻ E	31.070	1.0 - 500	200	400
11	Nitrate as NO ₃	mg/l	IS: 3025 (Part-34): 1986 Reaffirmed: 2019	1.673	1.0 - 70	45	No Relaxation
12	Alkalinity as CaCO ₃	mg/l	APHA 24 th Ed. 2023-2320 B	328.0	2.0 - 1000	200	600
13	Total Hardness as CaCO ₃	mg/l	APHA 24 th Ed. 2023-2340 C	368.0	5.0 - 800	200	600
14	Copper as Cu	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.03 - 10	0.05	1.5
15	Iron as Fe	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	0.054	0.05 - 20	0.3	No Relaxation
16	Manganese as Mn	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	0.026	0.02 - 5.0	0.1	0.3
17	Zinc as Zn	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.05 - 15	5	15
18	Cadmium as Cd	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.05 - 2.0	0.003	No Relaxation

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Page 1 of 1

Head. Address: 4/57, Vipul Khand, Gomti Nagar, Lucknow, 226010 (U.P.) Mob. 99897674227

Director/ General Manager



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Test Report Ref No. ETRC/GW/5058/2024

19	Lead as Pb	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.01 - 10	0.01	No Relaxation
20	Total Chromium	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.03 - 5.0	0.05	No Relaxation
21	Nickel as Ni	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.05 - 5.0	0.02	No Relaxation
22	Arsenic as As	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.02 - 2.0	0.01	0.05

BDL=Below Detection Limit

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Sandeep Kr Verma
 Authorized Signatory
 (Sandeep Kr Verma)
 Lab-Incharge



Ritu Garg
 Authorized Signatory
 (Ritu Garg)
 QM

AMBEY PROCESSORS
 (A Unit of Shree Radha Services Pvt. Ltd.)

Sumit Pathak
 Director/ General Manager



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

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ETRC/PM09/TEST-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No. ETRC/GW/5059/2024	Date of Report: 13.01.2024
Name /Address/Type of Industry	M/s Ambey Processors Private Limited (A Unit of Shree Radha Services) FL-2, Sector-13, GIDA, Sahjanwa Road District: Gorakhpur (U.P.) - 273005

SAMPLE DETAILS

1	Water/ Waste Water	Ground Water	5	Packing Condition	Sealed
2	Sample Description	Boring No. 02	6	Sample Collected By	Industry self
3	Sample received date	09.01.2024	7	Analysis Start Date	09.01.2024
4	Sample Quantity	5.0 liters	8	Analysis End Date	13.01.2024

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection	Indian Standard 10500: 2012	
						Desirable	Permissible
1	Colour	Hazen	IS: 3025 (Part-4): 2021	<5.0	5 - 30	5	15
2	Odour	-	IS: 3025 (Part-5): 2018	Agreeable	Qualitative	Agreeable	Agreeable
3	pH	-	APHA 24 th Ed. 2023-4500 H ⁺	7.3	1 - 14	6.5-8.5	No Relaxation
4	Turbidity	NTU	APHA 24 th Ed. 2023-2130 B	BDL	2 - 40	1	5
5	Total Dissolved Solids (TDS)	mg/l	IS: 3025 (Part-16): 2023	390.0	10 - 5000	500	2000
6	Calcium as Ca	mg/l	IS: 3025 (Part-40): 1991 Reaffirmed: 2019	54.50	2.0 - 600	75	200
7	Magnesium as Mg	mg/l	APHA 24 th Ed. 2023-3500 Mg, B	21.38	0.1 - 200	30	100
8	Chloride as Cl	mg/l	APHA 24 th Ed. 2023-4500-Cl ⁻ B	16.01	2.0 - 2000	250	1000
9	Fluoride as F	mg/l	APHA 24 th Ed. 2023-4500 F C	0.26	0.02 - 5.0	1.0	1.5
10	Sulphate as SO ₄	mg/l	APHA 24 th Ed. 2023-4500-SO ₄ ²⁻ E	2.85	1.0 - 500	200	400
11	Nitrate as NO ₃	mg/l	IS: 3025 (Part-34): 1986 Reaffirmed: 2019	BDL	1.0 - 70	45	No Relaxation
12	Alkalinity as CaCO ₃	mg/l	APHA 24 th Ed. 2023-2320 B	268.0	2.0 - 1000	200	600
13	Total Hardness as CaCO ₃	mg/l	APHA 24 th Ed. 2023-2340 C	224.0	5.0 - 800	200	600
14	Copper as Cu	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.03 - 10	0.05	1.5
15	Iron as Fe	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.05 - 20	0.3	No Relaxation
16	Manganese as Mn	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.02 - 5.0	0.1	0.3
17	Zinc as Zn	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	0.36	0.05 - 15	5	15
18	Cadmium as Cd	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.05 - 2.0	0.003	No Relaxation

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)

Page 1 of 1

Regd. Address: 4/57, Vipul Khand, Gomti Nagar, Lucknow - 226010 (U.P.) Mob: 09897674227

Director/ General Manager



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

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Test Report Ref No. ETRC/GW/5059/2024

19	Lead as Pb	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.01 - 10	0.01	No Relaxation
20	Total Chromium	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.03 - 5.0	0.05	No Relaxation
21	Nickel as Ni	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.05 - 5.0	0.02	No Relaxation
22	Arsenic as As	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.02 - 2.0	0.01	0.05

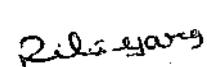
BDL=Below Detection Limit

..... END OF REPORT

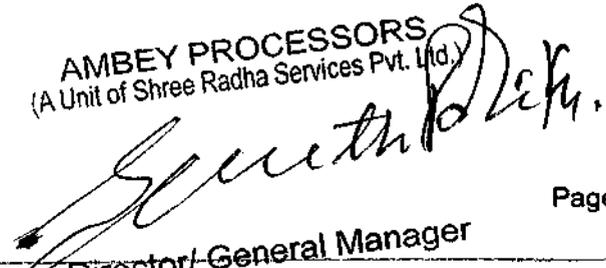
- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
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- Complain register is available in our laboratory.


 Authorized Signatory
 (Sandeep Kr Verma)
 Lab-Incharge




 Authorized Signatory
 (Ritu Garg)
 QM

AMBEY PROCESSORS
 (A Unit of Shree Radha Services Pvt. Ltd.)


 Director/General Manager

Page 2 of 2



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ETRC/PM09/TEST-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No. ETRC/GW/5063/2024	Date of Report: 13.01.2024
Name /Address/Type of Industry	M/s Ambey Processors Private Limited (A Unit of Shree Radha Services) FL-2, Sector-13, GIDA, Sahjanwa Road District: Gorakhpur (U.P.) - 273005

SAMPLE DETAILS

1	Water/ Waste Water	Ground Water	5	Packing Condition	Sealed
2	Sample Description	Boring No. 01 (SRS)	6	Sample Collected By	Industry self
3	Sample received date	09.01.2024	7	Analysis Start Date	09.01.2024
4	Sample Quantity	5.0 liters	8	Analysis End Date	13.01.2024

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection	Indian Standard 10500: 2012	
						Desirable	Permissible
1	Colour	Hazen	IS: 3025 (Part-4): 2021	<5.0	5 - 30	5	15
2	Odour	-	IS: 3025 (Part-5): 2018	Agreeable	Qualitative	Agreeable	Agreeable
3	pH	-	APHA 24 th Ed. 2023-4500 H ⁺	7.3	1 - 14	6.5-8.5	No Relaxation
4	Turbidity	NTU	APHA 24 th Ed. 2023-2130 B	BDL	2 - 40	1	5
5	Total Dissolved Solids (TDS)	mg/l	IS: 3025 (Part-16): 2023	554.0	10 - 5000	500	2000
6	Calcium as Ca	mg/l	IS: 3025 (Part-40): 1991 Reaffirmed: 2019	76.95	2.0 - 600	75	200
7	Magnesium as Mg	mg/l	APHA 24 th Ed. 2023-3500 Mg, B	20.41	0.1 - 200	30	100
8	Chloride as Cl	mg/l	APHA 24 th Ed. 2023-4500-Cl ⁻ B	34.03	2.0 - 2000	250	1000
9	Fluoride as F	mg/l	APHA 24 th Ed. 2023-4500 F ⁻ C	0.37	0.02 - 5.0	1.0	1.5
10	Sulphate as SO ₄	mg/l	APHA 24 th Ed. 2023-4500-SO ₄ ²⁻ E	15.488	1.0 - 500	200	400
11	Nitrate as NO ₃	mg/l	IS: 3025 (Part-34): 1986 Reaffirmed: 2019	BDL	1.0 - 70	45	No Relaxation
12	Alkalinity as CaCO ₃	mg/l	APHA 24 th Ed. 2023-2320 B	284.0	2.0 - 1000	200	600
13	Total Hardness as CaCO ₃	mg/l	APHA 24 th Ed. 2023-2340 C	276.0	5.0 - 800	200	600
14	Copper as Cu	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.03 - 10	0.05	1.5
15	Iron as Fe	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	0.051	0.05 - 20	0.3	No Relaxation
16	Manganese as Mn	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.02 - 5.0	0.1	0.3
17	Zinc as Zn	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	0.29	0.05 - 15	5	15
18	Cadmium as Cd	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.05 - 2.0	0.003	No Relaxation

AMBEY PROCESSORS
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Director/ General Manager



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Test Report Ref No. ETRC/GW/5063/2024

19	Lead as Pb	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.01 - 10	0.01	No Relaxation
20	Total Chromium	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.03 - 5.0	0.05	No Relaxation
21	Nickel as Ni	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.05 - 5.0	0.02	No Relaxation
22	Arsenic as As	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.02 - 2.0	0.01	0.05

BDL=Below Detection Limit

..... END OF REPORT.....

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Sandeep Kr Verma
 Authorized Signatory
 (Sandeep Kr Verma)
 Lab-Incharge



Ritu Garg
 Authorized Signatory
 (Ritu Garg)
 QM

AMBEY PROCESSORS
 (A Unit of Shree Radha Services Pvt. Ltd.)

Geetha Devi
 Director/ General Manager

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ETRC/PM09/TEST-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No. ETRC/GW/5064/2024	Date of Report: 13.01.2024
Name /Address/Type of Industry	M/s Ambey Processors Private Limited (A Unit of Shree Radha Services) FL-2, Sector-13, GIDA, Sahjanwa Road District: Gorakhpur (U.P.) - 273005

SAMPLE DETAILS

1	Water/ Waste Water	Ground Water	5	Packing Condition	Sealed
2	Sample Description	Boring No. 02 (SRS)	6	Sample Collected By	Industry self
3	Sample received date	09.01.2024	7	Analysis Start Date	09.01.2024
4	Sample Quantity	5.0 liters	8	Analysis End Date	13.01.2024

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection	Indian Standard 10500: 2012	
						Desirable	Permissible
1	Colour	Hazen	IS: 3025 (Part-4): 2021	<5.0	5 - 30	5	15
2	Odour	-	IS: 3025 (Part-5): 2018	Agreeable	Qualitative	Agreeable	Agreeable
3	pH	-	APHA 24 th Ed. 2023-4500 H*	7.6	1 - 14	6.5-8.5	No Relaxation
4	Turbidity	NTU	APHA 24 th Ed. 2023-2130 B	BDL	2 - 40	1	5
5	Total Dissolved Solids (TDS)	mg/l	IS: 3025 (Part-16): 2023	418.0	10 - 5000	500	2000
6	Calcium as Ca	mg/l	IS: 3025 (Part-40): 1991 Reaffirmed: 2019	68.93	2.0 - 600	75	200
7	Magnesium as Mg	mg/l	APHA 24 th Ed. 2023-3500 Mg, B	24.3	0.1 - 200	30	100
8	Chloride as Cl	mg/l	APHA 24 th Ed. 2023-4500-Cl B	30.03	2.0 - 2000	250	1000
9	Fluoride as F	mg/l	APHA 24 th Ed. 2023-4500 F C	0.24	0.02 - 5.0	1.0	1.5
10	Sulphate as SO ₄	mg/l	APHA 24 th Ed. 2023-4500-SO ₄ ²⁻ E	15.28	1.0 - 500	200	400
11	Nitrate as NO ₃	mg/l	IS: 3025 (Part-34): 1986 Reaffirmed: 2019	BDL	1.0 - 70	45	No Relaxation
12	Alkalinity as CaCO ₃	mg/l	APHA 24 th Ed. 2023-2320 B	272.0	2.0 - 1000	200	600
13	Total Hardness as CaCO ₃	mg/l	APHA 24 th Ed. 2023-2340 C	272.0	5.0 - 800	200	600
14	Copper as Cu	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.03 - 10	0.05	1.5
15	Iron as Fe	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	0.122	0.05 - 20	0.3	No Relaxation
16	Manganese as Mn	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	0.10	0.02 - 5.0	0.1	0.3
17	Zinc as Zn	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	0.23	0.05 - 15	5	15
18	Cadmium as Cd	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.05 - 2.0	0.003	No Relaxation

AMBEY PROCESSORS
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Test Report Ref No. ETRC/GW/5064/2024

19	Lead as Pb	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.01 - 10	0.01	No Relaxation
20	Total Chromium	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.03 - 5.0	0.05	No Relaxation
21	Nickel as Ni	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.05 - 5.0	0.02	No Relaxation
22	Arsenic as As	mg/l	APHA 24 th Ed. 2023-3120 B (ICP-OES)	BDL	0.02 - 2.0	0.01	0.05

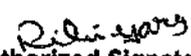
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..... END OF REPORT

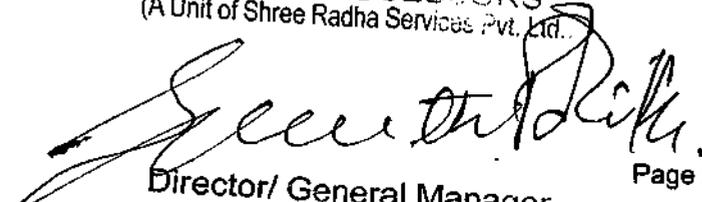
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Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge




Authorized Signatory
(Ritu Garg)
QM

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(A Unit of Shree Radha Services Pvt. Ltd.)


Director/ General Manager

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ETRC/PM09/TEST-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No. ETRC/GW/5060/2024	Date of Report: 13.01.2024
Name /Address/Type of Industry	M/s Ambey Processors Private Limited (A Unit of Shree Radha Services) FL-2, Sector-13, GIDA, Sahjanwa Road District: Gorakhpur (U.P.) - 273005

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	Inlet	6	Sample Collected By	Industry self
3	Sample received date	09.01.2024	7	Analysis Start Date	09.01.2024
4	Sample Quantity	2.0 liters	8	Analysis End Date	13.01.2024

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	Colour	Hazen	IS: 3025 (Part-4): 2021	10	5 - 100
2	pH	-	APHA 24 th Ed. 2023 - 4500H*	6.6	1 - 14
3	Total Dissolved Solid (TDS)	mg/l	IS: 3025 (Part-16): 2023	1370.0	10 - 40000
4	Total Suspended Solid (TSS)	mg/l	APHA 24 th Ed. 2023 - 2540 D	74.1	5.0 - 20000
5	Bio chemical Oxygen Demand (BOD)	mg/l	IS 3025 (Part-44): 1993 Reaffirmed: 2019	280.0	1.0 - 150000
6	Chemical Oxygen Demand (COD)	mg/l	IS: 3025 (Part-58): 2006 Reaffirmed: 2022	1126.08	2.0 - 600000
7	Oil & Grease	mg/l	APHA 24 th Ed. 2023 - 5520 A+D	8.4	5.0 - 200
8	Phenolic Compound (as C ₆ H ₅ OH)	mg/l	APHA 24 th Ed. 2023 - 5530 C	0.443	0.001 - 0.005
9	Ammonia (as total ammonia-N)	mg/l	APHA 24 th Ed. 2023 - 4500- NH ₃ F	1.141	0.5 - 5.0
10	Sulphide as H ₂ S	mg/l	APHA 24 th Ed 2023-4500 - S ²⁻ F	0.80	0.04 - 800
11	Total Chromium	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	BDL	0.03 - 300

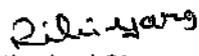
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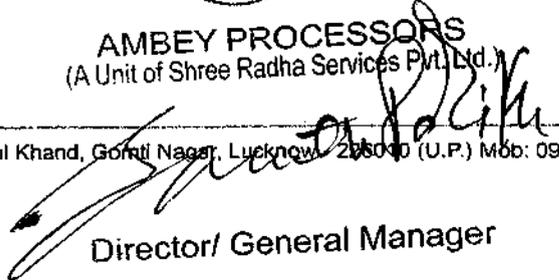

 Authorized Signatory
 (Sandeep Kr Verma)
 Lab-In-charge




 Authorized Signatory
 (Ritu Garg)
 QM

AMBEY PROCESSORS
 (A Unit of Shree Radha Services Pvt. Ltd.)

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 Director/ General Manager



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TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No. ETRC/GW/5060/2024	Date of Report: 13.01.2024
Name /Address/Type of Industry	M/s Ambey Processors Private Limited (A Unit of Shree Radha Services) FL-2, Sector-13, GIDA, Sahjanwa Road District: Gorakhpur (U.P.) - 273005

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	Inlet	6	Sample Collected By	Industry self
3	Sample received date	09.01.2024	7	Analysis Start Date	09.01.2024
4	Sample Quantity	2.0 liters	8	Analysis End Date	13.01.2024

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	SAR	%	-	25.30	-

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Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Ritu Garg
Authorized Signatory
(Ritu Garg)
QM

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(A Unit of Shree Radha Services Pvt. Ltd.)

Sandeep Kr Verma
Director/ General Manager



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TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No. ETRC/GW/5062/2024	Date of Report: 13.01.2024
Name /Address/Type of Industry	M/s Ambey Processors Private Limited (A Unit of Shree Radha Services) FL-2, Sector-13, GIDA, Sahjanwa Road District: Gorakhpur (U.P.) - 273005

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	SRS Inlet	6	Sample Collected By	Industry self
3	Sample received date	09.01.2024	7	Analysis Start Date	09.01.2024
4	Sample Quantity	2.0 liters	8	Analysis End Date	13.01.2024

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	Colour	Hazen	IS: 3025 (Part-4): 2021	5.0	5 - 100
2	pH	-	APHA 24 th Ed. 2023 - 4500H	7.2	1 - 14
3	Total Dissolved Solid (TDS)	mg/l	IS: 3025 (Part-16): 2023	796.0	10 - 40000
4	Total Suspended Solid (TSS)	mg/l	APHA 24 th Ed. 2023 - 2540 D	130.4	5.0 - 20000
5	Bio chemical Oxygen Demand (BOD)	mg/l	IS 3025 (Part-44): 1993 Reaffirmed: 2019	95.0	1.0 - 150000
6	Chemical Oxygen Demand (COD)	mg/l	IS: 3025 (Part-58): 2006 Reaffirmed: 2022	620.16	2.0 - 600000
7	Oil & Grease	mg/l	APHA 24 th Ed. 2023 - 5520 A+D	BDL	5.0 - 200
8	Phenolic Compound (as C ₆ H ₅ OH)	mg/l	APHA 24 th Ed. 2023 - 5530 C	0.395	0.001 - 0.005
9	Ammonia (as total ammonia-N)	mg/l	APHA 24 th Ed. 2023 - 4500- NH ₃ F	1.044	0.5 - 5.0
10	Sulphide as H ₂ S	mg/l	APHA 24 th Ed 2023-4500 - S ²⁻ F	0.4	0.04 - 800
11	Total Chromium	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	BDL	0.03 - 300

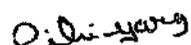
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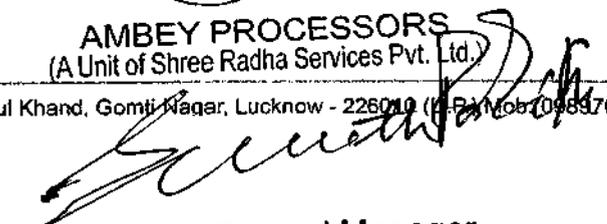

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 Director/ General Manager



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TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No. ETRC/GW/5062/2024	Date of Report: 13.01.2024
Name /Address/Type of Industry	M/s Ambey Processors Private Limited (A Unit of Shree Radha Services) FL-2, Sector-13, GIDA, Sahjanwa Road District: Gorakhpur (U.P.) - 273005

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	SRS Inlet	6	Sample Collected By	Industry self
3	Sample received date	09.01.2024	7	Analysis Start Date	09.01.2024
4	Sample Quantity	2.0 liters	8	Analysis End Date	13.01.2024

TEST RESULT

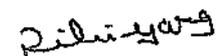
Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	SAR	%	-	12.8	-

..... END OF REPORT

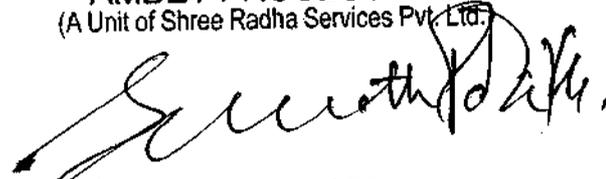
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Name /Address/Type of Industry	M/s Ambey Processors Private Limited (A Unit of Shree Radha Services) FL-2, Sector-13, GIDA, Sahjanwa Road District: Gorakhpur (U.P.) - 273005

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	Outlet	6	Sample Collected By	Industry self
3	Sample received date	09.01.2024	7	Analysis Start Date	09.01.2024
4	Sample Quantity	2.0 liters	8	Analysis End Date	13.01.2024

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	Colour	Hazen	IS: 3025 (Part-4): 2021	<5.0	5 - 100
2	pH	-	APHA 24 th Ed. 2023 - 4500H	7.7	1 - 14
3	Total Dissolved Solid (TDS)	mg/l	IS: 3025 (Part-16): 2023	1118.0	10 - 40000
4	Total Suspended Solid (TSS)	mg/l	APHA 24 th Ed. 2023 - 2540 D	13.8	5.0 - 20000
5	Bio chemical Oxygen Demand (BOD)	mg/l	IS 3025 (Part-44): 1993 Reaffirmed: 2019	22.0	1.0 - 150000
6	Chemical Oxygen Demand (COD)	mg/l	IS: 3025 (Part-58): 2006 Reaffirmed: 2022	183.6	2.0 - 600000
7	Oil & Grease	mg/l	APHA 24 th Ed. 2023 - 5520 A+D	BDL	5.0 - 200
8	Phenolic Compound (as C ₆ H ₅ OH)	mg/l	APHA 24 th Ed. 2023 - 5530 C	BDL	0.001 - 0.005
9	Ammonia (as total ammonia-N)	mg/l	APHA 24 th Ed. 2023 - 4500- NH ₃ F	0.705	0.5 - 5.0
10	Sulphide as H ₂ S	mg/l	APHA 24 th Ed 2023-4500 - S ²⁻ F	BDL	0.04 - 800
11	Total Chromium	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	BDL	0.03 - 300

BDL = Below Detection Limit

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[Signature]
Director/ General Manager



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TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No. ETRC/GW/5061/2024	Date of Report: 13.01.2024
Name /Address/Type of Industry	M/s Ambey Processors Private Limited (A Unit of Shree Radha Services) FL-2, Sector-13, GIDA, Sahjanwa Road District: Gorakhpur (U.P.) - 273005

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	Outlet	6	Sample Collected By	Industry self
3	Sample received date	09.01.2024	7	Analysis Start Date	09.01.2024
4	Sample Quantity	2.0 liters	8	Analysis End Date	13.01.2024

TEST RESULT

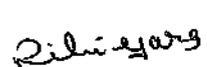
Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	SAR	%	-	22.25	-

..... END OF REPORT.....

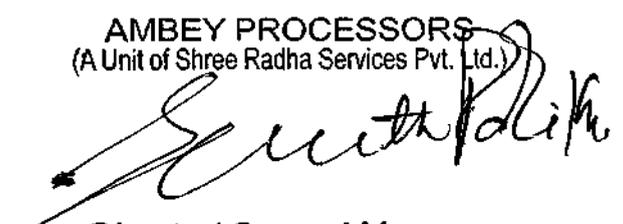
- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.


Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge




Authorized Signatory
(Ritu Garg)
QM

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)


Director/ General Manager

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 432 of 2023)

IN THE MATTER OF:

Radhey Shyam Sehara Applicant

Versus

State of Uttar Pradesh &Ors.

..... Respondents

KNOW ALL to whom these presents shall come that I, Santosh Parikh aged about 65 years S/o Sh. Ramdhan Parikh, director of M/s AmbeyKapada Udyog (M/s Ambey Processors) having its Unit at: FL-2 & FL-3, Sector-13, GIDA, Sahjanwa Road, Gorakhpur (U.P.) (the Respondent No.6 herein)do hereby appoint:-

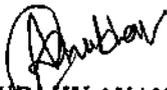
ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)
A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. – 201 306
Mob: 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

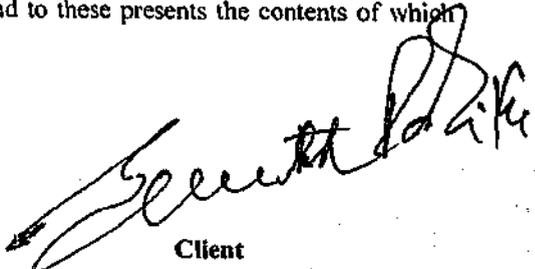
(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-

- To act, appear and plead in the above noted case in this Tribunal/Court or in any other Tribunal/Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this day of 2024.

Accepted subject to the terms of the fees


ANUBHAV ANAND ARON & ABHINAV ANAND
(D/1848/2003) (D/762/2007)
(Advocates)


Client

AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)
FL-2, FL-3, Sector-13, GIDA
Gorakhpur 221006

152

147



Abhinav Anand <abhinav.legal@gmail.com>

Changed Reply - Respondent No.6 (O.A. No. 432 of 2023)

1 message

Abhinav Anand <abhinav.legal@gmail.com>

Tue, Apr 2, 2024 at 3:10 PM

To: thpkmt@gmail.com, csup@nic.in, ccogida-up@up.gov.in, dmgor@nic.in, ms@uppcb.com

Sir /Madam,

Kindly find attached herein the PDF copy of the Changed Reply to be filed by M/s Ambey Kapada Udyog - Respondent No.6 before Hon'ble National Green Tribunal, New Delhi in O.A. No. 432 of 2023 (Radhey Shyam Sehara Vs State of U.P. & Ors.)

Regards,

Abhinav Anand
(Advocate)
Mob: 9582416270

 **Reply - R6 (OA No. 432 of 2023).pdf**
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